

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA NO. 271 OF 2019

IN THE MATTER OF:

Bharat Batra, Division Secretary,
 Indraprastha Vishwa Hindu Parishad

Applicant**Versus**

Govt. of NCT of Delhi

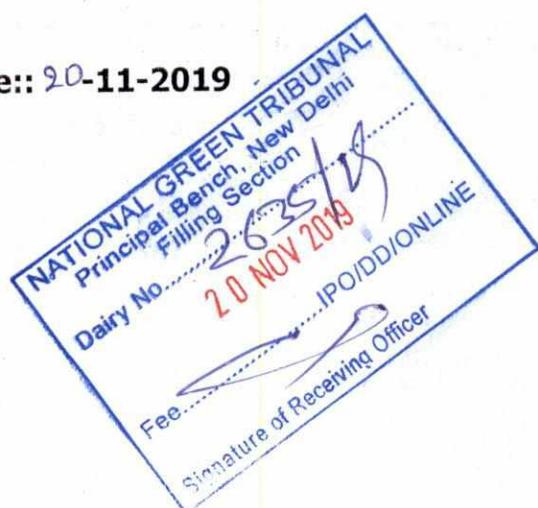
Respondent

N.D.O.H. 22/11/2019

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Place:: New Delhi

Date:: 20-11-2019



Filed By

Divya Prakash Pande

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA NO. 271 OF 2019**

IN THE MATTER OF:

Bharat Batra, Division Secretary,

Indraprastha Vishwa Hindu Parishad

Applicant

Versus

Govt. of NCT of Delhi

Respondent

**STATUS AND ACTION TAKEN REPORT BY SOUTH DELHI MUNICIPAL
CORPORATION IN COMPLIANCE OF THE ORDER DATED 27-09-2019
PASSED BY THIS HON'BLE TRIBUNAL IN O.A. NO. 271 OF 2019.**

To,

The Hon'ble the Chairperson, His Companion Justices and Companion Members of the
Hon'ble National Green Tribunal

MOST RESPECTFULLY SHOWETH:

1. That the present status and action report is being filed by South Delhi Municipal Corporation in Compliance of the order dated 27-09-2019 passed by this Hon'ble Tribunal in above captioned matter.
2. That the abovementioned OA has been filed by the applicant being aggrieved of violations of environmental norms in process of illegal slaughtering of animals at Uttam Nagar.
3. That this Hon'ble Tribunal vide its order dated 16-04-2019 was pleased to seek a report from a joint committee of DPCC and SDMC stating the factual and action taken in regard to slaughtering of animals.
4. That the joint committee inspected the site in question and prepared the report and filed its report before this Hon'ble Tribunal and the same was considered by this Hon'ble Tribunal on 27-09-2019.

5. That at the outset it is most humbly submitted that in the earlier report filed by the joint committee, it was observed in the report that no illegal slaughtering was being carried out by the licensees in the area which is mentioned in the present application pending adjudication before this Hon'ble Tribunal.
6. That it is pertinent to mention herein above that the present OA No. 271/2019 has been filed before this Hon'ble Tribunal raising grievance that illegal slaughtering is being carried out in Uttam Nagar in violation of environmental norms, however on inspection and as per report filed by the joint committee before this Hon'ble Tribunal it was observed that neither slaughtering activities were being carried out illegally nor any of the environmental norms were being violated by the persons selling meat in their meat shops located in Block B, Ward 20-S, Uttam Nagar, Delhi as the committee observed that no blood or waste meat is being drained in sewer.
7. That it is pertinent to mention here that it was mentioned in the aforesaid report that there is pig slaughtering which is being illegally being carried out in the area falling within the jurisdiction of SDMC. This Hon'ble Tribunal found in the report that blood of the slaughtered pigs is being drained in the sewer line which is causing water pollution.
8. That it was directed by this Hon'ble Tribunal that the remedial steps may be taken by SDMC and a report to this effect may be filed before this Hon'ble Tribunal and was further pleased to direct the Commissioner to remain present in person before this Hon'ble Tribunal on the next date of hearing.
9. That it is most humbly submitted that there is no pig slaughtering is being carried out in Uttam Nagar area which is under consideration before this Hon'ble Tribunal.
10. That it is pertinent to mention here that this Hon'ble Tribunal has already ceased with the issue of pig slaughtering in Delhi in OA No. 639/2019

titled Pramod Bahadur Versus North Delhi Municipal Corporation wherein this Hon'ble Tribunal was pleased to constitute a committee comprising of NDMC, North DMC, SDMC, EDMC and DPCC and joint factual and action taken report from the committee.

11. That it is pertinent to mention here that in furtherance of the directions of this Hon'ble Tribunal passed in OA No. 639/2019, DPCC issued directions to all the municipal corporations to close all the pig slaughtering houses in their respective jurisdiction. A true copy of the directions issued by DPCC u/s 5 of EP Act, 1986 is being annexed herewith and marked as **Annexure -1.**

12. That it is most humbly submitted that SDMC officials inspected the area falling within the purview of SDMC and prepared a list of persons who were carrying out pig slaughtering in their respective premises. It is further relevant to submit here that the inspection was conducted by SDMC and in furtherance of the inspection report, SDMC issued closure notices to all 11 persons falling in west zone area of SDMC who were carrying out illegal pig slaughtering in west zone of SDMC. A true copy of the Notices issued to the persons carrying out illegal pig slaughtering was issued vide notices dated 11/10/2019 are being annexed herewith and marked as **Annexure -2 (Colly.).**

13. That it is pertinent to mention here that the above stated noticees have approached the Hon'ble Delhi High Court by way of WP (C) No. 11323/2019 for quashing of the impugned notices issued by SDMC to the persons carrying out illegal slaughtering of pigs.

14. That SDMC filed a comprehensive status report before the Hon'ble High Court in above stated writ petition. A true copy of the status report filed by SDMC before the Hon'ble High Court in WP (C) No. 11323/2019 is being annexed herewith and marked as **Annexure -3.**

15. That the Hon'ble High Court vide its order dated 05/11/2019 passed in WP (C) No. 11323/2019 was pleased to stay the impugned notices, however directed the petitioners/noticees to furnish undertaking with regard to the aspect that the noticees/petitioners will not pollute the sewer lines and no blood shall be drained in the sewer lines. A true copy of the order dated 05/11/2019 in WP (C) No. 11323/2019 is being annexed herewith and marked as **Annexure -4.**
16. That it is pertinent to mention here that SDMC in compliance of the orders of this Hon'ble Tribunal and in compliance of the directions issued by DPCC had served notices to the defaulters and as stated herein above the noticees approached the Hon'ble Delhi High Court which was pleased to stay the notices issued by SDMC till next date of hearing on the undertaking that the petitioners therein shall not pollute the drains and shall carry out the pig slaughtering activities in hygenic manner.
17. That in compliance of the order passed by the Hon'ble High Court and this Hon'ble Tribunal, SDMC again carried out inspection on 16-11-2019 in the premises of the noticees who have approached Hon'ble High Court. It was observed by the official of SDMC during inspection that out of 11 premises, no slaughtering of pigs was being carried out in 8 premises and one premise was locked and in remaining 2 premises, slaughtering of pigs was being carried but it was observed that slaughtering was being done in hygenic manner and no blood was being drained in the sewer during the inspection of these two premises. It is pertinent to mention that the slaughtering of pigs is being carried out in light of the order dated 05.11.2019 passed by Hon'ble High Court in WP (C) number 11323/19. It was found that the blood of slaughtered pigs was being stored in containers and the same was not being allowed to be drained in the sewer line. A true copy of Inspection Report dated 16-11-2019 alongwith photographs of all 11 premises is being annexed herewith and marked as **Annexure 5.**

18. It is pertinent to mention here that in compliance of the orders passed by the Hon'ble High Court on 05-11-2019, the noticees have furnished undertakings in form of affidavit to the Hon'ble High Court wherein they have undertaken to carry out pig slaughtering in most hygienic manner and no blood shall be drained in the sewer causing water pollution. A true copy of the undertakings in form of Affidavits of 11 noticees is being annexed herewith and marked as **Annexure -6.**

FILED BY

Divya Prakash Pande

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
OA NO. 271 OF 2019**

IN THE MATTER OF:

Bharat Batra, Division Secretary,
Indraprastha Vishwa Hindu Parishad

Applicant

Versus

Govt. of NCT of Delhi

Respondent

AFFIDAVIT

I, Dr. Akhilesh Kamal S/o Dr. D. C. Keim aged 49 yrs, working as Dy. Director (West Zone), with the Applicant South Delhi Municipal Corporation having its office at Department of Vetniary Services, 17th Floor, Dr. S.P.M Civic Centre, Jawahar Lal Nehru Marg, New Delhi-110002 do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the abovementioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Status and Compliance Report are true and correct and is drafted on my instruction.

VERIFICATION:-

Verified on this the ___th day of November, 2019 that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.



[Signature]
DEPONENT

Dr. AKHILESH KAMAL
Dy. Director (VS)
Deptt. of Veterinary Services
West Zone, S.D.M.C.

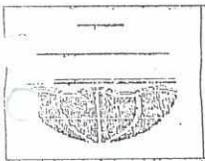
Certified that the foregoing statement was declared in solemn affirmation before me and has been read over to the deponent and admitted as correct
[Signature]
Notary, DELHI

[Signature]
DEPONENT

Dr. AKHILESH KAMAL
Dy. Director (VS)
Deptt. of Veterinary Services
West Zone, S.D.M.C.

20 NOV 2019

Dr. Akhilesh Kamal
only the deponent's signature is suggested in my presence

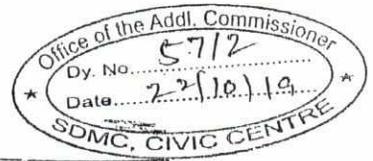


DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : <http://dpcc.delhigovt.nic.in>

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F.No. DPCC/ O.A. 639/2019 / 9016-18

Dated: 15/10/19



1. The Commissioner,
North Delhi Municipal Corporation,
4th Floor, Civic Centre,
Dr. S.P.M. Minto Road,
New Delhi-110002.

2. The Commissioner,
South Delhi Municipal Corporation,
9th Floor, Civic Centre,
Dr. S.P.M. Minto Road,
New Delhi-110002.

3. The Commissioner,
East Delhi Municipal Corporation,
419, FIE, Patparganj Indl. Area,
Delhi-110092.

Office of Dir (VS)
Civic Centre, SDMC

No. P-3182

Date 22/10/19

Subj. Direction u/s 5 of Environment Protection Act read along with Solid Waste Management Rules 2016, Water Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

And whereas, the Central Government has notified the Solid Waste Management Rules 2016 (here after referred as SWM Rules, 2016) notified under Environment (Protection) Act, 1986 for proper management and handling of Solid Wastes.

And whereas, Hon'ble National Green Tribunal is monitoring the issue of pig slaughtering in National Capital Territory of Delhi in OA No. 639/2019 titled "Prmod Bahadur Vs North Delhi Municipal Corporation and others"

And whereas, in compliance of the orders of Hon'ble NGT, the issue has been examined and it was observed that the Municipal Corporations have not established scientific pig slaughtering facilities yet.

And whereas, unscientific pig slaughtering results in generation of trade effluent which causes in water pollution without required treatment. Discharge of trade effluent without proper treatment facility causes environmental damage and in violation of the Environmental Laws.

Now therefore, directions are hereby issued to Municipal Corporations to stop illegal pig slaughtering and ensure a regular vigil so that no illegal pig slaughtering takes place in their area of jurisdiction and submit Action Taken Report to DPCC in this regard within 15 days from the date of issuance of this direction.

This is being issues as per the approval of the Competent Authority of Delhi Pollution Control Committee.

Asim Singh
Member Secretary

Delhi Pollution Control Committee

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T.C



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

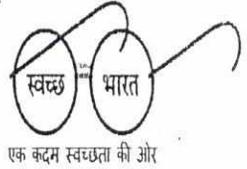
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1457

Dated:- 11/10/19

To,

SH. VIKAS
C-378, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1399 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

11/10/19


Dy. Director(VS)
West Zone
11.10.19



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



75

No. DD(VS)/WZ/SDMC/2019/D- 1455

Dated:- 11-10-19

To,

SH. NAND KISHORE
C-417 & 418, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1402 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

Dy. Director(VS)

West Zone

11.10.19



SOUTH DELHI MUNICIPAL CORPORATION

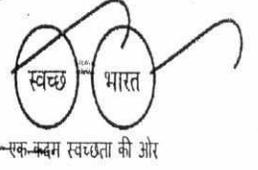
Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,
Near Shivaji College, Shivaji Palace,
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



76

No. DD(VS)/WZ/SDMC/2019/D- 1458

Dated:- 11/10/19

To,

SH. SHYAM LAL
C-557 & 558, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1398 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.


Dy. Director(VS)

West Zone

11.10.19





SOUTH DELHI MUNICIPAL CORPORATION

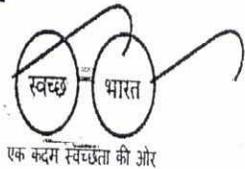
Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,
Near Shivaji College, Shivaji Palace,
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No: DD(VS)/WZ/SDMC/2019/D- 1461

Dated:- 11-10-19

To,

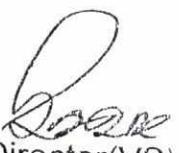
SH. SONU
PIG SHED NO. 53 & 54, C-BLOCK
RAGHUBIR NAGAR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1395 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

शोनु


Dy. Director(VS)
West Zone
11.10.19

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SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

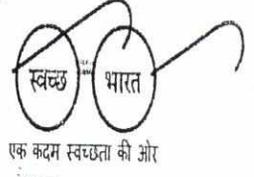
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1462

Dated:- 11-10-19

To,

SH. RAJU
C-512, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1400 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

2102

[Signature]
Dy. Director(VS)

West Zone

11.10.19



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

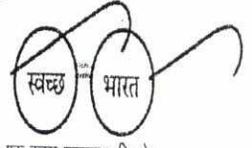
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



एक कदम स्वच्छता की ओर

No. DD(VS)/WZ/SDMC/2019/D-1459

Dated:- 11/10/19

To,

SH. ASHOK KUMAR
PIG SHED NO. 1, C-BLOCK,
NALA MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1397 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

Dy. Director(VS)

West Zone

11.10.19



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

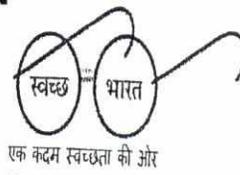
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1463

Dated:- 11.10.19

To,

Shri VIJAY KUMAR
S/O SH. SHYAM LAL
G 378 MADIPUR JJ COLONY
DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D- 1387 dated 03/10/19 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

विजय कुमार

Dr. Sahib Singh Verma
 Dy. Director (VS)
 West Zone

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SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

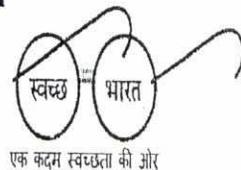
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1456

Dated:- 11/10/19

To,

SH. MOHAN LAL
C-525, MADIPUR
NEW DELHI

C-523 *Loor*

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1401 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

19/10/2019

Loor
Dy. Director(VS)
West Zone
11/10/19



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



82

No. DD(VS)/WZ/SDMC/2019/D- 1453

Dated: - 11/10/19

To,

SH. VINOD KUMAR
PIG SHED NO. 74, 75, 76 & 77
RAGHUBIR NAGAR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1406 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.


Dy. Director(VS)
West Zone
11.10.19



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

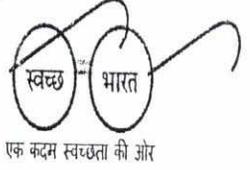
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1454

Dated:- 11-10-19

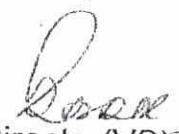
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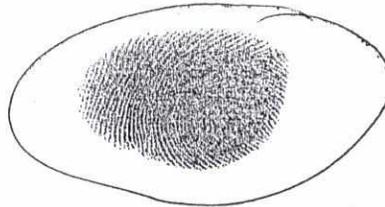
SH. RAJ KUMAR
PIG SHED NO. 78 & 79, C-BLOCK
RAGHUBIR NAGAR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1405 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.


Dy. Director(VS)
West Zone
11.10.19



RTI



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

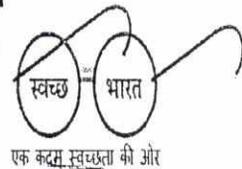
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1460

Dated:- 11-10-19

To,

SH. PARVEEN KUMAR
C-561, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1396 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

11/10/19

[Signature]
Dy. Director(VS)
West Zone
11.10.19

[Signature]
T.C

IN THE MATTER :-

ASHOK KUMAR & ORS.

.....PETITIONERS

VERSUS

GOVT. OF NCT & ORS.

.....RESPONDENTS

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THROUGH

Divya Prakash Pande
 DIVYA PRAKASH PANDE
 STANDING COUNSEL SDMC
 323, New Lawyers Chamber,
 Supreme Court of India,
 Bhagwan Das Road,
 New Delhi-110001
 MOB. 9818077123

IN THE HIGH COURT OF DELHI AT NEW DELHI

WP(C) 11323 OF 2019

IN THE MATTER :-

ASHOK KUMAR & ORS.

.....PETITIONERS

VERSUS

GOVT. OF NCT & ORS.

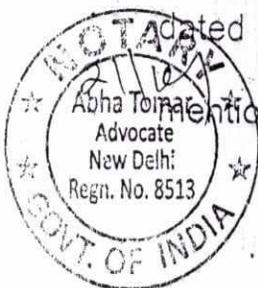
.....RESPONDENTS

STATUS REPORT BY WAY OF AFFIDAVIT ON BEHALF OF THE
RESPONDENT SDMC

Affidavit of Dr. Ravindra Sharma S/o Shr.B.S Sharma Aged about 57years
Director, Veterinary Services Department, South Delhi Municipal
Corporation, 17th Floor, Dr.SP Mukherjee, Civic Center, Jawahar Lal Nehru
Marg, New Delhi:-

I, the above deponent named, do hereby solemnly affirm and state as
under:

1. That I am presently posted as Director, Veterinary Services
Department, South Delhi Municipal Corporation, 17th Floor, Dr.SP
Mukherjee Civic Center, Jawahar Lal Nehru Marg, and am well
conversant with the facts of the case based on the official records
maintained by SDMC and as such competent to depose thereto.
2. That the instant Report / Affidavit is being filed pursuant to order
dated 23.10.2019 passed by this Hon'ble high court in the subject



mentioned matter.

BRIEF FACTS RELATING TO PIG SLAUGHTERING

- 3. That it is most humbly submitted that the erstwhile Municipal Corporation of Delhi (M.C.D.) had earlier been having a pig Slaughter House at Andha Mughal which was closed down in November 1966 due to public agitation under the orders of then Commissioner, Municipal Corporation of Delhi.
- 4. That after closure of pig Slaughter House at Andha Mughal in 1966, the pork sellers started the slaughtering of the pigs in their own premises thereby causing unhygienic conditions in the residential areas. In view of the constant agitation by the public for unsanitary conditions caused by indiscriminate pig slaughtering in residential areas of the city, it was felt necessary to construct a Pig Slaughter House in Delhi.
- 5. That it is relevant to submit here that in view of the above the erstwhile MCD Committee decided to have a pig slaughter house and in furtherance of the decision taken by the committee of erstwhile MCD, certain sites were chosen for constructing pig slaughter house and in view of the same it was decided that the erstwhile Corporation would obtain land and clearance from Delhi Development Authority for establishing pig slaughter house.
- 6. That it is most humbly submitted that in view of the decision taken by the Erstwhile Corporation, the then Municipal Health Officer had sent a letter No. 1867/SGA/DHO (PH) dated 25.6.74 to the Vice Chairman, DDA wherein it was mentioned that in view of constant agitation by the public for unsanitary conditions caused by indiscriminate pig slaughtering, a dire necessity has arisen for construction a pig slaughter House immediately. It was also



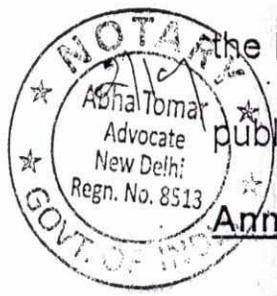
construction a pig slaughter House immediately. It was also requested in the letter to examine the sites selected by the Corporation for pig slaughterhouses. A true copy of the letter No. 1867/SGA/DHO (PH) dated 25.6.74 to the Vice Chairman, DDA is being annexed herewith and marked as Annexure R/1.

7. That in reference to above letter of Municipal Health Officer of the Corporation, the Dy. Commissioner (IMPL) of DDA vide letter No. F-2(49)/71-I, dated 25.2.75 informed that the sites suggested by the Corporation are not suitable for pig slaughter houses since the same are not in conformity with the master plan of Delhi. A true copy of the letter No. F-2(49)/71-I, dated 25.2.75 is being annexed herewith and marked as Annexure R/2.

8. Thereafter, Municipal Health Officer vide No, 840/HC(G)/DHO(PH)/ dated 10th March, 1977 further sent a letter to the Vice Chairman, DDA wherein it was mentioned that despite reminders no reply has been received from DDA regarding pig slaughter house. A true copy of letter No. 840/HC(G)/DHO(PH)/ dated 10th March, 1977 is being annexed herewith and marked as Annexure R/3.

9. That on 28th November, 1991, Shri C.K. Chaturvedi, the then Sub-Judge, Delhi ordered to close down private Pig Slaughter Houses. Accordingly, a public notice vide No. 430/DHO(PH)/91 dated 24th December, 1991 was issued through News Papers whereby the erstwhile Corporation banned the slaughtering of pigs in private premises and public places in compliance of the directions issued by

the Ld. Trial Court. A true copy of the public notice dated 24/12/1991 published in newspaper is being annexed herewith and marked as Annexure R/4.

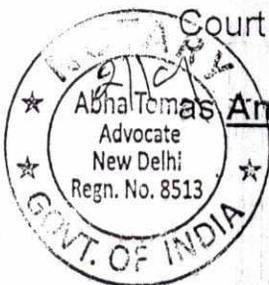


10. That since there was no pig slaughter house in Delhi therefore the then the Addl. Commissioner (Health) of Erstwhile M.C.D vide letter No. 574/DHO(PH) letter dated 03.02.1992 again requested the Vice Chairman of DDA to provide the land for establishing Pig Slaughter House. A true copy of letter No. 574/DHO(PH) letter dated 03.02.1992 is being annexed herewith and marked as Annexure R/5.
11. That on being aggrieved by the order of banning the pig slaughtering in private house the "All India Piggery Products Dealers Association and others" challenged the said ban through Civil Writ Petition No. 68 of 1992 before this Hon'ble High Court.
12. That it is most humbly submitted that this Hon'ble Court vide its order dated 14.02.1992 in WP(C) no. 68/1992 and CM 133/92 has allowed the petitioners (persons who are involved in slaughtering of pigs) to continue to use their private slaughter houses for slaughtering of pigs. The operative para of the above order of Hon'ble High Court is reproduced below:-

"... In the mean while, the petitioners would continue to use their private slaughter houses for slaughtering of pigs but the same can be regularized by the Municipal Corporation of Delhi after seeing the sanitary conditions so that the neighbours are not affected. If the sanitary conditions are not fulfilled by the petitioners, it will be open to the Municipal Corporation to Challan them or proceed against them in accordance with law."

The true copy of the order dated 14.02.1992 passed by this Hon'ble Court in WP (C) No. 68/1992 is being annexed herewith and marked

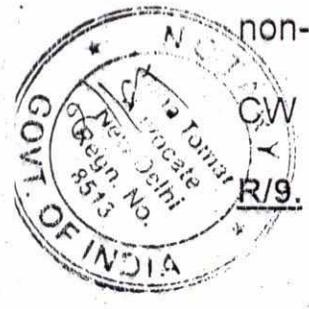
as Annexure R/6.



13. That it is pertinent to mention here that the erstwhile MCD withdrew the public notice whereby pig slaughtering in private premises and at public places was banned and issued a notice to this effect vide Notice No. 647/DHO(PH)/92 dated 11.03.1992. A true copy of the Notice No. 647/DHO(PH)/92 dated 11.03.1992 is being annexed herewith and marked as Annexure R/7.

14. That this Hon'ble Court of Delhi vide order dated 06.04.1992 in WP(C) no. 68/1992 further directed to continue the interim order dated 14.02.1992 till further orders. It is pertinent to mention here that this Hon'ble Court further directed that the aforesaid case may be listed after the decision, of CW No. 2267/90 which was dismissed in default for non- prosecution vide order dated 09.02.2005. A true copy of the order dated 06-04-1992 passed by this Hon'ble Court in CW No. 68/92 is being annexed herewith and marked as Annexure R/8.

15. That it is pertinent to mention here that CW No. 68/92 was again listed on 13-02-1996 before this Hon'ble Court wherein this Hon'ble Court observed that the aforesaid writ petition had become infructuous in view of the withdrawal of the public notice banning the pig slaughtering in private premises and public places and hence the aforesaid petition was permitted to be withdrawn. It is relevant to submit here that in view of the withdrawal of CW No. 68/92, the interim order passed by this Hon'ble Court stood merged with the final order and hence the interim protection granted by this Hon'ble Court stood non-est. A true copy of the final order passed by this Hon'ble Court in CW No. 68/92 is being annexed herewith and marked as Annexure



R/9.

16. That the Dy. Health Officer (PH) vide letter No. 19/DHO(PH)/93, dated 20.01.1993 further requested the Vice Chairman DDA for making the allotment of land for setting up of 10 pig slaughter houses in Delhi. The copy of this letter is annexed as Annexure R/10.

17. The Addl. Commissioner (Health) of erstwhile MCD also wrote a letter bearing No. 333/DHO(PH)/93 dated 30.08.1993 to the Vice Chairman, DDA, requesting for allotment of 10 sites in different locations in MCD jurisdiction for establishment of pig slaughter house. The copy of this letter is also annexed as Annexure R/11.

18. That the Dy. Health Officer (PH) of Municipal Corporation of Delhi vide letter No. 751/DHO(PH)/95 dated 30.01.1995 further requested the Vice Chairman, DDA, to allot at least 10 sites in different localities in MCD jurisdiction for establishment of pig slaughter houses. The copy of this letter is annexed as Annexure R/12.

19. Thereafter, the Dy. Health Officer (PH) of Municipal Corporation of Delhi vide letter No. 137/DHO(PH)/95 dated 26.09.1995 further requested the Vice Chairman, DDA, to allot at least 10 sites in different localities in MCD jurisdiction for establishment of pig slaughter houses. The copy of this letter is annexed as Annexure R/13.

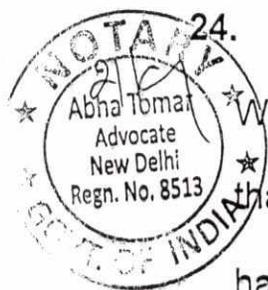
20. That the Deputy Director (IL) DDA vide letter No. F.23 (27) 95-IL dated 04.04.1997 requested the MCD to get the clearance of DPCC/CPCB for setting up of Pig Slaughter Houses in N.C.T. of Delhi. The copy of this letter is annexed as Annexure R/14.



21. That in pursuant to above letter of the DDA, the Dy. Municipal Health Officer vide letter 78/Dy/ M.H.O.(PH)/97 dated 24.04.1997 informed the DDA that issue of getting the clearance of DPCC/CPCB would arise only when a specific land has been earmarked by the DDA for the purpose and it was accordingly requested to make the allotment of land for construction of pig Slaughter House. The copy of this letter is annexed as Annexure R/15.

22. That the Dy. Health Officer (PH) of the Municipal Corporation of Delhi vide letter No. 267/DHO(PH)/97 dated 14.10.97 further requested the Director (Lands) DDA to allot 10 sites in different locations in MCD's jurisdiction. The copy of this letter is annexed as Annexure R/16.

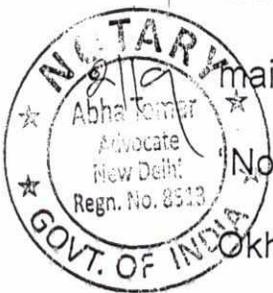
23. That the Director (Plg.)TYA of DDA vide letter No. F.3(105)2002/MP/D-672, dated 17.06.2009 informed that as per MPD- 2021 provisions the abattoirs; animal blood processing (except existing and relocation) forms part of negative list of industries and shall be prohibited in National Capital Territory of Delhi, therefore the request for provision of new sites cannot be considered. This may be adjusted in the already approved site for such purpose in Ghazipur. The copy of this letter is annexed as Annexure R/17.



24. It is further submitted that Dr. B.L. Wadhera had filed a Civil Writ Petition No. 946/1997 in the Hon'ble High Court of Delhi stating that MCD has a Slaughter House for Sheep, Goat & Buffaloes but it has no Slaughter House for pigs and approximately 3000 pigs are

being slaughtered daily in the open spaces in a clandestine in some colonies for example, Gurhmandi, Raghupura, Motiakhan, Mehrauli, Govindpuri, Andha Mughal and many other such places without any Veterinary inspection, thus exposing the butchers, shopkeepers, consumers & other public in general to risk of variety of Zoonotic and Food borne infections like teaniasis, brucellosis, leptospirosis, swine erysipelas, salmonellosis and various other food poisoning. It had been further stated in the writ petition that 1000 of Mushrooming Private Slaughter Houses for pigs all over Delhi are major country butters for dangerous population.

25. That the DDA had allotted a piece of land measuring 10,017 Sq Meters (approx..) for the construction of pig Slaughter House at Okhla Industrial Area, Phase-I in 1997. The Hon'ble High Court vide order dated 27.09.2002 in above matter (CWP No. 946/1997) directed that taking into account this fact and also in the context of court directions in CWP No. 946/1997 titled Dr. B.L. Wadhera Vs. UOI and Ors regarding allotment of lands for pig Slaughter House in Delhi, the proposal of setting up of modern pig Slaughter House in Okhla, Industrial Area, Phase-I is agreed to. The units should be set up only after taking necessary clearances from the Delhi Pollution Control Committee. But the proposal for setting up of pig slaughter house at okhla could not be taken up by the MCD due to various reasons mainly because the Delhi pollution control committee did not grant the "No Objection" certificate for establishing the pig Slaughter House at Okhla. The copy of the orders of Hon'ble High Court dated 27.09.2002 is annexed as Annexure R/18.



26. That the Jt. Director (MP) of DDA vide letter No. F.3(105)/2002/MP/D-121, dated 26.04.10 further informed the MCD that the abattoirs, animal blood processing are prohibited except existing and relocation, as per MPD- 2021 in National Capital Territory of Delhi. It was further suggested in the letter that it would be appropriate to explore the possibility of allotment of land for construction of pig slaughter house in the National Capital Region (NCR). The copy of letter is annexed as Annexure R/19.

27. That the Commissioner of erstwhile M.C.D. also directed the Land & Estate Department of M.C.D. to locate a piece of land for establishment of a pig Slaughter House and other activities of the Veterinary Services department. Accordingly, the Land & Estate department of M.C.D. handed-over a land measuring about 27.5 acres to the Veterinary Services Department for construction of a Veterinary Hub including a pig Slaughter House at Mukundpur near Burari in Civil Lines Zone and an information in this regard was also submitted to the office of the Hon'ble Lt. Governor, Delhi on 09.06.2010 wherein the office of the Hon'ble Lt. Governor, Delhi desired that Urban Development department, GNCTD may give its views on the subject for further consideration.

28. Meanwhile, the Chief Town Planner, MCD submitted a proposal to the Commissioner (Planning)/DDA regarding change of land use for setting up of a Veterinary Hub including a pig Slaughter House at Mukundpur near Burari in Civil Lines Zone but Director (Landscape &

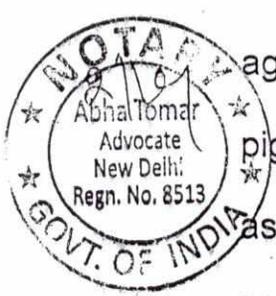


Environment Planning Unit)/DDA vide letter No. PA/Dir.(LS)/2011/709 dated 07.09.2011 informed that the proposed facility site marked in the Plan is a part and parcel of the water body (Bhaleswa) and water body cannot be changed to put the same/use as MPD-2021 and High Court orders. The copy of letter is annexed as Annexure R/20.

29. Thereafter, the Commissioner, M.C.D. submitted a Note on file dated 03.11.2011 to the Hon'ble Lt. Governor, Delhi routed through the Chief Secretary, Delhi seeking permission for setting up of a Veterinary Hub comprising of a pig Slaughter House and other facilities at Mukundpur near Burari in Civil Lines Zone but the Hon'ble Lt. Governor, Delhi vide Note dated 25.11.2011 made following observations:

"The proposed site is a part of water body at Bhaleswa. The speculations of MPD-2021 and directions of the Hon'ble High Court will have to be adhered to in this regard. Suitable site at some other location may be identified by M.C.D. for Veterinary Hub."

30. That the Hon'ble minister of Health and Family Welfare of Delhi Govt. held a meeting regarding Japanese Encephalitis on 28.11.2011, which was attended by representatives of various agencies. During the deliberations, it was unanimously decided that a pig Slaughter House needs to be commissioned on urgent basis so as to prevent infection. It was also apprised to the Hon'ble Minister by MCD representative attending the meeting, that the facility could not



be created due to non-availability of suitable land required for construction of pig Slaughter house. The Minister of Health and family Welfare, GNCTD vide letter dated 23.12.2011, addressed to the Commissioner, Municipal Corporation of Delhi also requested to approach the DDA for allotment of suitable land for construction of pig Slaughter House. The copy of this letter is annexed as Annexure R/21.

31. That the Addl. Commissioner of Municipal Corporation of Delhi vide letters No. 1456/DVS/08 dated 11.04.2008, No. 1750/DVS/08 dated 06.10.2008, No. 197/DVS/2008 dated 30.03.2009, No. 504/DVS/09 dated 05.10.2009, No. 1744/DVS/2012 dated 16.02.2012 and No. 1805/DVS/2012 dated 03.04.2012 further requested to the Vice Chairman of DDA to allot the land for construction of a pig slaughter house in Delhi but no response was received from DDA. The copy of above six letters is annexed as Annexure R/22 collectively.

32. That pursuant to the decision taken in the above meeting, the Department of Environment, GNCTD and Municipal Corporation took up the matter with the DDA for identification of suitable site for pig Slaughter House. The DDA has again reiterated its earlier stand that they have no intention of changing Master Plan to permit pig Slaughter House in the city limits. This stand of DDA is inconsistent with the decision taken by Hon'ble Lt. Governor during the meeting held on 21.03.2012 and also is not in the interest of public. In any case, the Corporation is not insisting for site "within city limits" but is requesting for allotment of any suitable site. DDA being planning



authority needs to plan for the requirements of the city and make suitable provisions for the services it requires. DDA should not wish away the problem and put it on the Corporation to make its own arrangements.

33. That the Secretary (Environment), Delhi Pollution Control Committee vide letter No. F.12(479)/Env/CNST/ Pig Slaughter/12/3185 dated 01.08.2012 also requested the Vice Chairman DDA that in order to prevent environmental and health hazardous, appropriate land measuring about 10-12 acres may be allotted to SDMC for construction of modern pig slaughter house and the same could be included in MPD-2021 as decided in the Advisory Group Meeting chaired by Hon'ble Lt. Governor of Delhi on 30.3.2012. The copy of this letter is annexed as Annexure R/23

34. That the Vice Chairman DDA vide DO No. PS/VC/DDA/2012/2041-DA dated 07.08.2012 addressed to the Secretary (Environment), Chairperson Delhi Pollution Control Committee Govt. of NCT of Delhi with a copy of the letter forwarded to the Commissioner, South Delhi Municipal Corporation (SDMC) suggested that SDMC can form a joint team with the planners of DDA to go around and select a suitable site in the green belt which is located within city but within territorial boundary of Union Territory of Delhi. It was further mentioned in the letter that the land needs to be acquired under the auspices of Govt. of NCT of Delhi and South Delhi Municipal Corporation for which DDA will give no objection from planning point of view. The copy of the letters sent by the Vice

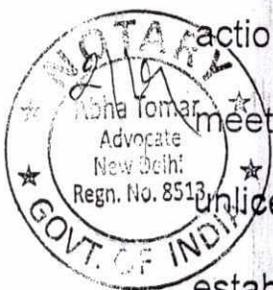


Chairman, DDA to the Secretary (Environment), Chairman, DPCC is annexed as Annexure R/24.

35. That in reference to the above suggestions of the Vice Chairman DDA, the Commissioner, South Delhi Municipal Corporation vide letters No.D-311/COM/SDMC/2012 Dated 01.11.2012 and No.D-355/COM/SDMC/2012 Dated 11.12.2012 requested the Vice Chairman, DDA to send the names of the Officers of DDA to constitute a joint team but the DDA has not send the names. The copy of both the above letters is annexed as Annexure R/25 collectively.

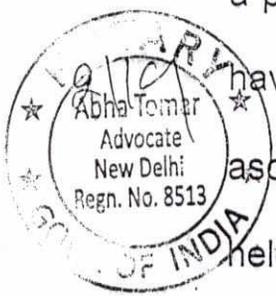
36. The Commissioner of South Delhi Municipal Corporation vide letters No. 156/COM/SDMC/2012 dated 16.07.2012 and letter No. 087/COM/SDMC/2013 dated 19.02.2013 also requested the Vice Chairman of DDA to allot the land for establishment of a pig slaughter House in Delhi. The copy of above both letters are annexed as Annexure R/26 collectively”.

37. That a meeting was held on 26.4.2012 under the chairmanship of Secretary, Ministry of Environment and Forest, GOI in which the Central Population Control Board presented its status of 15 states whereas the Ministry of Labour gave a status of 20 states and the action plan was also discussed. One of the decisions taken in above meeting dated 26.04.2012 was to identify and ongoing basis, the unlicensed slaughter houses in the region and other licensed unlawful establishments where animals are being slaughtered on howsoever a



small scale and take the help of the District Magistrate and other law enforcement agency to crack down on them. This decision taken in the above meeting has been reproduced in the order dated 23.08.2012, issued by Hon'ble Supreme Court in writ petition (civil) No. 309 of 2003 titled as Laxmi Narain Modi Vs. Union of India & Others.

38. That the Vice Chairman DDA held a meeting on 22.06.12 wherein it was deliberated that the MCD has been requesting for allotment of about 10 acres of land for construction of modern pig shelter house in the capital as there is no slaughter house for pigs in Delhi. The meat shopkeepers are slaughtering pigs in their houses causing pollution and insanitation in surrounding areas. It was also deliberated in the meeting that in the area proposed/earmarked for slaughter house in Ghazipur, East Delhi, pig slaughter house cannot be constructed due to religious sentiments of Muslims. It was also discussed that the present practice of rearing of pigs cannot continue in the present form as it is unhygienic; cause/spread diseases during monsoon period which become serious concern and also allegedly pig slaughtering are done at the premises in open causing sale of unhygienic food to the consumers. Therefore, it is obvious i.e. scientific and hygienic rearing of pigs in controlled environment is essential. As such to achieve the same, area requirement of piggery, a premise with facility for rearing and processing of piggery products having temporary sheds for pigs in controlled area is required to be ascertained by M.C.D. and DUSIB. The above minutes of the meeting held by the Vice Chairman, DDA on 22.06.12 have been reproduced



in the orders dated 5.10.12 of Hon'ble Supreme court. The Hon'ble Supreme Court in this order has also observed that the above extracts of the minutes of the meeting held by the Vice Chairman DDA on 22.06.12 is a matter of grave concern due to uncontrolled slaughtering of pigs in unhygienic conditions. This Hon'ble court vide orders dated 05.10.12 also directed the Principal Secretary (Health), GNCTD to show cause as to why appropriate directions for regulating of slaughtering of pigs be not issued. The copy of order dated 05.10.2012 passed by the Hon'ble Supreme Court is annexed herewith as Annexure R/27

39. That the Dy. Director (Plg.)/MP & PF vide letter No. F.3(41)/2012-MP/PF-1/67, dated 18.03.2013 informed the Hon'ble Court that a meeting was held under the chairmanship of Vice Chairman, DDA on 19.12.12 wherein a decision taken in the meeting is reproduced herein below Annexure R/28.

"It was informed that only piggeries are allowed in the designated Green Belt as per Master Plan and a court case for relocating the pig rearers from East Delhi is going on. The action for setting up a Pig Slaughter House should be deliberated by Director (Local Bodies), Govt. of Delhi with inputs from all the three Commissioners of Municipal Corporation of Delhi and DDA. DDA can assist in giving no objection from planning point of view for acquisition of land by GNCTD in case it is decided to do so."



40. That the pigs can harbour a range of parasites and diseases that can be transmitted to humans. These include trichinosis, Taeniasolium, cysticercosis, and brucellosis. There is concern that pigs may allow animal viruses such as influenza or Ebola to infect humans more easily. Some strains of influenza are endemic in pigs and pigs also can acquire human influenza. *Swine flu viruses spread among pigs and -- while rare -- they can spread from pigs to people too. Spread of swine flu viruses from a pig to a person is thought to happen in the same way that human flu viruses spread, mainly through droplets from infected pigs coughing and sneezing. This has happened in different settings, where pigs from many farms come in close contact with each other and with people. Rearing and slaughtering of pigs being done in various residential areas of Delhi is a great threat to the human population. This can be prevented only if the pork shopkeepers for slaughtering their pigs may be allowed in an authorized Slaughter House.*

41. A SLP (C) No.31328-29/12, titled as DDA VS UP-Bihar Nagrik Parishad and others pertaining to existence of Pig huts for rearing of pigs in Trilokpuri area was pending before the Hon'ble Supreme Court. Since the DDA was not responding to the requests of the MCD regarding allotment of land for Pig Slaughter House, the matter was discussed with the then Commissioner, SDMC wherein it was apprised that the problem of rearing of pigs in Delhi is directly related to the slaughtering of pigs which is being carried out in various residential areas of the city. Since the above matter regarding shifting of pig huts from Trilokpuri area was already pending before the

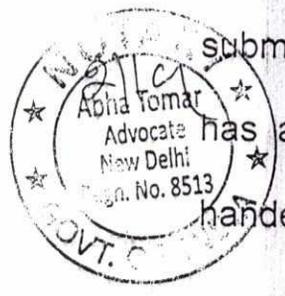


Hon'ble Supreme Court, two applications i.e. one for impleadment and another for directions were moved by the Department of Veterinary Services SDMC before the Hon'ble Supreme Court in the year May 2013 thereby praying for issuance of directions to the DDA for allotment of land for pig slaughter house.

42. In reference to the application filed by the SDMC before the Hon'ble Supreme Court, the Vice Chairman, DDA convened a meeting with the concerned officers of DDA and the MCD wherein the Vice Chairman, DDA issued the directions to the officers of DDA to identify a land for pig slaughter house.

43. Accordingly, a site located at Ranikhera (falls under the jurisdiction of North DMC) was inspected with the Officers of DDA by the Directors (VS), SDMC and North DMC on 04.02.2014. After inspection of the site a land measuring about 10 acres has been allotted to the North DMC by the DDA in October, 2014 for construction of pig slaughter house. Further progress for construction of a modern pig Slaughter House at the above site i.e. Rani Khera is to be submitted by the Department of Veterinary Services, North DMC as the land falls under their jurisdiction.

44. The Learned counsel for the Delhi Development Authority has submitted before the Hon'ble Supreme Court that 10 acres of land has already allotted to the North DMC and possession has been handed over for setting up pig slaughter house. Accordingly the



Hon'ble Supreme Court vide orders dated 24.11.2014 has disposed of the SLP (C) No.31328-29/12, titled as DDA VS UP-Bihar Nagrik Parishad and others. The copy of Hon'ble Supreme Court orders dated 24.11.2014 is annexed as Annexure R/29."

45. That it is submitted that 11 persons are slaughtering the pigs in their private premises located in Madipur and Raghubir Nagar areas of West Zone of South Delhi Municipal Corporation (SDMC).
46. That keeping in view of insanitary and unhygienic conditions in and around their premises where the pig slaughtering takes place, the Dy. Director (VS), West Zone issued a notice on 03.10.2019 to these 11 persons thereby asking them to maintain hygienic & sanitary conditions in the premises and also to make necessary arrangements for collection & proper disposal of blood of slaughtered pigs to prevent its flow into the drains, failing which action shall be taken against them as per the DMC Act, 1957 including the sealing of the premises. The copies of the notice(s) issued to above persons are annexed as Annexure R/30.
47. That the Dy. Director (VS), West Zone on 10.10.2019 further conducted an inspection of these 11 premises to see the sanitary conditions wherein it was noticed that the persons involved in pig slaughtering though were collecting some part of the blood of slaughtered pigs but entire amount of blood of the slaughtered pigs was not being collected by them. Therefore, a notice dated 10.10.2019 was further served upon them as to why their premises be not sealed within 3 days for not making proper arrangement for collection & disposal of blood of slaughtered pigs and creating

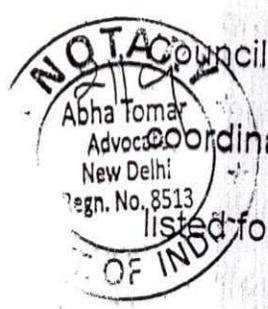


unhygienic conditions in compliance of the directions issued by Hon'ble High Court on 14.02.1992. The copies of the notices served to 11 persons doing slaughtering of pigs in Madipur and Raghbir Nagar areas are annexed herewith as Annexure R/31 .

48. That the reply of Show Cause Notices dated 03.10.2019 and 11.10.2019 were received by the answering respondent.

49. That it is relevant to submit here that an OA has been filed before the Ld. NGT titled Pramod Bahadur Vs North Delhi Municipal Corporation & Others (O.A. no. 639/2019) thereby praying for establishment of a pig slaughter house in Delhi to check the environmental/water pollution. The Member Secretary, Delhi Pollution Control Committee (DPCC) held a meeting on 14.10.2019 to discuss the compliance of Hon'ble NGT order dated 08.08.2019 wherein the Member Secretary, DPCC has advised the Municipal Corporations of Delhi that till a common pig slaughter house is made operational, no pig slaughtering should be permitted in NCT of Delhi. He also directed DPCC to issue directions to all civic agencies in this regard. The copy of the Minutes of the Meeting held by the Member Secretary, DPCC is annexed herewith as Annexure R/32 .

50. That titled as Pramod Bahadur Vs North Delhi Municipal Corporation & Others (O.A. no. 639/2019) was listed before the Hon'ble National Green Tribunal on 08.08.2019 wherein the Hon'ble Tribunal has asked for a joint factual and action taken report from the DPCC, North DMC, South DMC, East DMC and New Delhi Municipal Council. The DPCC has been appointed as Nodal agency for coordination and compliance in the above matter. The matter is now listed for hearing on 12.12.2019.

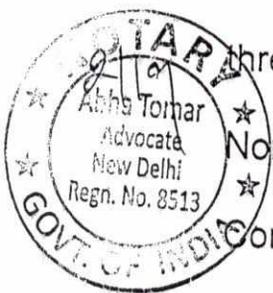


51. That the DPCC along with the Dy. Director (VS), West Zone of South Delhi Municipal Corporation conducted a joint inspection on 10.10.2019 of the premises used for pig slaughtering in Madipur and Raghbir Nagar areas. During the inspection, slaughtering of pigs was observed only at the following four locations.

- i. C-Block Nala, Madipur
- ii. C-523, Madipur
- iii. C-378, Madipur
- iv. C-561, Madipur

52. That consequent upon the joint inspection conducted by the DPCC and Dy. Director (VS), West Zone of SDMC on 10.10.2019, the DPCC has sent a letter vide no. DPCC/OA 639/2019/359 dated 15.10.2019 to South DMC wherein it has been mentioned that Hon'ble National Green Tribunal is monitoring the issue of pig slaughtering in National Capital Territory of Delhi in OA no. 639/2019 titled Pramod Bahadur Vs North Delhi Municipal Corporation & Others (Para 4). The DPCC in the above letter has directed the SDMC to close down above four pig slaughtering facilities with immediate effect pertaining to above area. The copy of the letter dated 15.10.2019 sent by the DPCC to Commissioner, South Delhi Municipal Corporation is annexed herewith as Annexure R/33.

53. That the DPCC has further sent a letter vide no. DPCC/OA 639/2019/9016-18 dated 16.10.2019 to the Commissioners of all three Municipal Corporations i.e. South Delhi Municipal Corporation, North Delhi Municipal Corporation and East Delhi Municipal Corporation thereby asking to stop illegal slaughtering of pigs as



unscientific pig slaughtering results in generation of trade effluent which causes in water pollution without required treatment (Para 6 & 7 of the letter). The copy of the letter dated 16.10.2019 sent by the DPCC to the Commissioners of all Municipal Corporations is annexed herewith as Annexure R/34 .

54. That the Dy. Director (V.S.) West Zone of South DMC on 30.10.2019 again inspected all 11 private premises of the petitioners between 08:30 AM to 09:30 AM wherein no pig slaughtering of pigs was found in any of the premises. The photographs were taken and enclosed herewith as Annexure R/35 collectively.

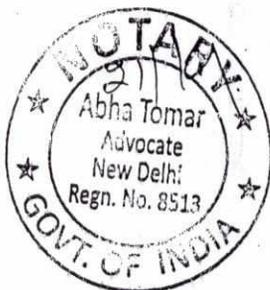
55. That furthermore, the respondent SDMC is intending to take action in compliance of the direction issued by the DPCC vide letter no. DPCC/OA 639/2019/9016-18 dated 16.10.2019, which has been received by the answering respondent after issuance of impugned notices. It is relevant to submit here that the answering respondent is even otherwise empowered to take action against violators who slaughter illegally under the provisions of DMC Act, 1957.

Abha Tomar
I, the Deponent/Executant
who has signed in my presence

DEPONENT
Dr. Ravindra Sharma
Director (V.S.)
South Delhi Municipal Corporation

VERIFICATION:

Verified at Delhi on this ~~16~~ ² NOV 2019 of October, 2019, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the SDMC and I believe the same to be true and correct.



Certified that the foregoing statement was declared on solemn affirmation before me which has been read over to the deponent who has admitted as correct
Abha Tomar
Notary, DELHI

DEPONENT
Dr. Ravindra Sharma
Director (V.S.)
South Delhi Municipal Corporation

2 NOV 2019

Annexure R/1

109

(Health Department)

Col. S.L.Chadha,
Municipal Health Officer.

Town Hall, Delhi.

D.O.No. 1867/SGA/DHO(PH)

Dated 25.6.74

My dear Jagmohan Ji,

In view of constant agitation by the public for insanitary conditions caused by indiscriminate pig slaughtering, a dire necessity has arisen for constructing a Pig Slaughter House immediately. Accordingly certain sites were selected and were put before Layout sub-committee of the Corporation for approval. It has been decided by the said committee that a final clearance of the sites (list attached) be obtained from the D.D.A.

I, therefore, request you to examine these sites and accord necessary approval at your earliest convenience as the Commissioner, M.C.D. is very keen for prompt settlement of this issue. I may further add that land approximately one acre will be required for this purpose.

With kind regards,

Yours sincerely,

(S.L. Chadha)

Shri Jagmohan Ji,
Vice-Chairman,
Delhi Development Authority,
New Delhi.

Encl: as above.

High Court dated 14-2-1992,
prohibiting slaughtering of pigs in public places,
was withdrawn vide No. 647/DHO/92 dated 11-3-1992.
A copy of the order is appended herewith.

T.C

710
Annexure 2

IMMEDIATE
DELHI DEVELOPMENT AUTHORITY
DELHI VIKAS BHAWAN
INDERPRASTHA ESTATE
NEW DELHI

No. F-2(49)/71-NDI Dated 25th, Feb. 1975.

From

Mrs. K. Anand,
Dy. Commissioner Impl.

To,

Shri S.L. Chadha,
Municipal Health Officer,
M.C.D. Town Hall, Delhi.

Subs - Allotment of sites for pig slaughter house
in Delhi.

.....

Sir,

With reference to D.O. Your letter 1867/SGA/DHO
(PH) dated 25.6.74 on the subject cited above, I have
been directed to inform you that the sites suggested
by you are not suitable for pig slaughter house since
the same are not in conformity with the Master Plan,
of Delhi. It is, therefore, suggested that some
alternative sites should be suggested for consideration
of the DDA.

Yours faithfully,

(Mrs. K. Anand)
Dy. Commissioner Impl.

Copy for information to Sh. B.N. Tanta,
Commissioner, M.C.D. with reference to his D.O. letter
No. 3451/SGA/DHO(PH) dated 20.8.74 to Shri Jagmohan
Vice-Chairman, D.D.A.

Sd/-(Mrs. K. Anand),
Dy. Commissioner (Impl.)

\$
Tie

111
Annexure R/3

91/c

no. 840/HC(G)/DHO(PH) 910-3-2

Subject:- Construction of a Pig Slaughter House.

Dear Shri Jagmohan,

Kindly refer to the d.o.letter No.2718/HC(G)/DHO(PH) dated 1.9.75 & subsequent reminders dated 12.1.76 and 15.2.77 on the subject cited above. I am sorry to state that no reply has been received from you so far and as such considerable delay has been caused.

I would, therefore, request you to kindly pay your personal attention and the latest position of the case may be intimated urgently.

With regards,

Yours sincerely,

(KISWAJ KRISHNA)
Colonel.

Shri Jagmohan,
Vice Chairman,
Delhi Development Authority,
Vikas Bhawan,
New Delhi.
Copy to:-

- 1. Commissioner, MCD.
- 2. D.C.(G).
- 3. S.S.H. to persue the matter and report progress.

132

Kiswajal
MUNICIPAL HEALTH OFFICER.

8/12/77

8/12/77

Pl. put up in pig file for follow up

Place in file

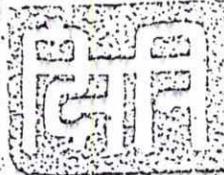
Shri Jagmohan
Vice

2/3/77

14/3

Tic

Annexure 2



MUNICIPAL CORPORATION OF DELHI

112

(OFFICE OF THE MUNICIPAL HEALTH OFFICER)

No. 430/DHO/PH/91

13/11/92

H.T

TOWN HALL:
Dated: 24.12.91

PUBLIC NOTICE

It is notified for information of all concerned that no place can be used as a slaughter house for slaughtering Pigs and other animals within the jurisdictional limits of MCD, under the provision of Section 407 (2) of DMC Act. The slaughtering of Pigs and other animals in open places, or in private premises situate within the jurisdictional limits of MCD is therefore, strictly prohibited and any person found slaughtering pigs or other animals at public or private places shall be liable to be arrested by any police officer, without warrants, in carrying out the provisions of Section 424 (4) of D.M.C. Act. It is also notified that any person using any premises for keeping pigs or other animals for transportation, sale or slaughtering shall be liable to be prosecuted under section 417/461 of the DMC Act, and if use of any premises, for the aforesaid purpose, is not stopped forthwith by the owner/occupier thereof, such user shall be liable to be stopped, without further notice, by an authorised officer of the Municipal Corporation of Delhi.

Public are also warned not to consume meat of pigs and other animals slaughtered at private places, as consumption thereof can be injurious to their health.

It is also notified for information of the public that the Municipal Corporation has constituted a task force of Zonal Health Officers and the Sanitation Staff working under them to prevent slaughtering of pigs and other animals, in the manner aforesaid, and to ensure that no insanitary conditions prevail in their respective zones/areas by reason of such slaughtering. The Public are, therefore, advised to report the incidents of such slaughtering to the concerned Zonal Health Officer on telephone Nos. given below:

Sl. No.	Name & Design. of Officer	Zone	Office	Telephone No. Residence
1.	Dr Narendra Yadav Zonal Health Officer	City	3314511 2511830	
2.	—do—	S. P. Zone	517021	—do—
3.	Dr Lalit Yadav	Karol Bagh	5751291	7210833
4.	Dr K. K. Chaudhary	West Zone	593440	—do—
5.	Dr T. S. Vimal	Shahdara (N)	2286036	2295578
6.	Dr —do—	Shahdara (S)	2204381	—do—
7.	Dr N. R. Dass	Norola	7282536	—do—
8.	Dr B. K. Hararika	Najafgarh	5586375	—do—
9.	Dr R. D. Rao	South Zone	669545	2515057
10.	Dr A. K. Bansal	New Delhi	6834371	7213830
11.	Dr M. K. Paul	Rohini	7180031	—do—
12.	Dr Kuldeep Dogra	Civil Lines	232517	657191

R.O. No. 711/PIO

Municipal Health Officer
Municipal Corporation of Delhi

R
Tie

File No. IV
with SMC (PH)

5/c-

33/c + 26
24 - 113

No. 574/DHO(PH)/92
No. 574/DHO(PH)/92
To

Town Hall, Delhi.
Dated: 3/2/92

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, Near INA Market,
New Delhi. 110002 sq.

Sub:- Allotment of land for setting up of
Pig slaughter houses all over Delhi
within the jurisdiction of M.C.D.

Sir,

Under section 42(k) of the DMC Act, 1957, it is an
obligatory function of the M.C.D. to construct and maintain
Municipal markets and slaughter houses and Regulations of
all markets and slaughter houses.

2. Consequent upon closure of Andha Mughal Pig Slaughter
House in sixties, permission was granted in certain areas
for slaughter of pigs in private premises as per policy of
the Corporation and the Corporation charged composition fee
of Re.1/- for each pig from such persons and the concerned
officials of MCD visited the areas to ensure maintenance of
hygienic conditions by the butchers.

3. However, in the suit bearing No.1450/91 filed by
Shri Suresh Kumar, Shri C.M. Chaturvedi, SJIC, Delhi in his
interim order dated 16.12.1991 has banned the slaughtering
of pigs and other animals in private houses.

4. Presently, MCD has only one Slaughter House at Idgah
which is not sufficient even to cope with the demand of
butchers and the Delhi High Court has also ordered to close
down its Export Section before 28.2.92 and the entire
slaughter houses by 31.8.92 to relieve congestion. The
butchers involved in pig slaughtering are, however, insisting
upon setting up of pig slaughter houses by the MCD being its
obligatory function. At present, there is no land with the

.....pg.2/-

P
T.c

114-46

MCD for the purpose.

5. With a view to facilitate the butchers who belong to weaker section of the society and also to enable the MCD to discharge its obligatory functions, land for setting up pig slaughter houses is required. Since it will not be economically viable to butchers to have one centrally located slaughter house, it is proposed to have pig slaughter houses in different localities all over Delhi. About 2000 sq. yds. land which is the minimum requirement, details of which are given below, will be required for each slaughter house:

- (i) Land for platform to slaughter pigs. 500 sq. yds.
- (ii) Land for keeping the pigs in waiting meant for slaughtering. 500 sq. yds.
- (iii) Land for use of offices of I/C & Supervisory staff and Sanitary Store as well as Safai Karamcharies to be deployed. 500 sq. yds.
- (iv) Land for collecting waste like dalas, space for keeping remains, parking of trucks and loaders. 500 sq. yds.

6. To begin with, it is proposed to set up 10 pig slaughter houses.

7. You are, therefore, requested to allot ten sites in different localities in MCD's jurisdiction for the establishment of pig slaughter houses.

Yours faithfully,

(J.N. Bhargava)
Adml. Commissioner (Health)
Municipal Corporation of Delhi

T.C

49/10/11
Annexure R/6
93/c

Date

Orders

115

14.02.92 Present: Mr. Jagjit Singh for the petitioners.
Mr. Ranjan Sabharwal for respondents 2 and
Mr. Amit S. Chadha for respondent No.4.

QM 250/92 & CM 392/92

Learned counsel for the Delhi Development Authority seeks time to find out about the availability of 10 acres of land for slaughter house for slaughtering of pigs at one place or at different places as may be convenient to the D.D.A.

In the mean while, The petitioners would continue to use their private slaughter houses for slaughtering pigs but the same can be regularised by the Municipal Corporation of Delhi after seeing sanitary conditions so that the neighbours are not affected. If sanitary conditions are not fulfilled by the petitioners, it will be open to the Municipal Corporation to challan them or proceed against them in accordance with law.

To be listed for arguments on 6th April 1992.

The order be given dasti to the counsel for Municipal Corporation of Delhi and Delhi Development Authority.

14th February, 1992

~~Signature~~
Sd/- G.C. Mittal
Chief Justice

Sd/- Sat Pal
Dd/-

The copy
is
forwarded

S
T.C

29
Annexure/7

MUNICIPAL CORPORATION OF DELHI
(HEALTH DEPARTMENT)

No. 647 /DHQ (PH)/92

Dated: 11-3-1992.

116

PUBLIC NOTICE

It is hereby notified for information of all concerned that in compliance of the directions of the Hon'ble Division Bench of Delhi High Court dated 14-2-1992, Public Notice No. 230/DHQ (PH)/91 dated 24-12-1991, prohibiting slaughtering of Pigs in public places is hereby withdrawn.

A. S. D.
Municipal Health Officer.

Copy forwarded for information to :-

- 1- Addl. Cm. (Health).
- 2- Secy. to Cm.
- 3- All ZHOs.
- 4- Manager/SH.

P
T.C

35

Sr. No	Date	Orders
05.04.92	Present: Mr. Subrat Birla for the petitioners. J.M. Sabharwal for respondents 2 and 3. Mr. Amit Chadha for respondent No. 4.	<u>CW 68/92 & CM 133/92</u> List the case after the decision of C.W. 2267/90. Interim order to continue till further orders.


Chief Justice


Sat Pal, J.

6th April, 1992.
ag

94/c

118

Annexure Sheet

Date

Orders

13.2.96

Present : Mr. Subrat Birla for the petitioner.
Mr. J.M. Sabharwal with Mr. Rajan Sabharwal
for the respondent-MCD.
Ms. Sangeeta Khadaria for the DDA

CW 68/92

Perused the contents of the affidavit dated
15th December, 1995, sworn in by ^{Dr. M.K. Yadav} Dy. Health Officer,
(Public Health) and filed in the Court on 9th January
1996 on behalf of the respondent-MCD.

The petition was filed feeling aggrieved to
public notice dated 24.12.91 (Annexure-III). It is
stated in the affidavit of Dr. M.K. Yadav that the
impugned public notice has been withdrawn vide offic
order No. 647 dated 11.3.92 and no further notice has
since been issued in that regard. In view of that
statement, the petition is rendered infructuous. It is
permitted to be withdrawn, as prayed.

sd/-R.C. LAHOTI
JUDGE

sd/-LOKESHWAR PRASAD
JUDGE

February 13, 1996.

rds

TRUE COPY

EXAMINER



To see the
order not
Why Public
Notice was
withdrawn
13.2.96

T.C

55/c Annexure R/10

REGISTERED A/D

167c

22

HEALTH DEPARTMENT
TOWN HALL: DELHI-6.

119

No. 19/DHO (PH)/93 Dated: 20-1-93

To
The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, Near INA Market,
New Delhi.

Sub: Allotment of land for setting up of
Pig Slaughter Houses all over Delhi within
the jurisdiction of MCD.

Sir,

Your very kind attention is invited to this office
letter No. 574/DHO (PH)/92 dated 3-2-1992 vide which you were
informed that:-

1- Under section 42(k) of the DMC Act, 1957, it is
an obligatory function of the MCD to construct and maintain
Municipal Markets and Slaughter Houses and Regulations of all
markets and slaughter houses.

2- Consequent upon closure of Andha Mughal Pig
Slaughter House in sixties, permission was granted in certain
areas for slaughter of pigs in private premises as per policy
of the Corporation and the Corporation charged composition fee
of Rs. 1/- for each pig from such persons and the concerned
officials of MCD visited the areas to ensure maintenance of
hygienic conditions by the butchers.

3- However, in the suit bearing No. 1450/91 filed by
Shri Suresh Kumar, Shri C.K. Chaturvedi, SJIC, Delhi in his
interim order dated 16.12.1991 banned the slaughtering of pigs
and other animals in private houses.

4- Presently, MCD has only one Slaughter House at Idgah
which is not sufficient even to cope with the demand of
butchers and the Delhi High Court has also ordered to close
down its export section and the entire slaughter house by
31-12-1993. The butchers involved in pig slaughtering are,
however, insisting upon setting up of pig slaughter houses by
the MCD being its obligatory function. At present, there is no
land with the MCD for the purpose.

5- With a view to facilitate the butchers who belong
to weaker section of the society and also to enable the MCD to
discharge its obligatory functions, land for setting up pig
slaughter houses is required. Since it will not be economically

T.C

Annexure R/11
58/c

120

DEPARTMENT OF HEALTH

Town Hall, Delhi.

Dated: 30/8/93

No.

To 333/210(PH) 13

(H) 333/210(PH) 13

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan,
Near INA Market,
NEW DELHI.

Sir,

Subj: Allotment of land for setting up of Pig Slaughter Houses
all over Delhi within the jurisdiction of MCD.

Sir,

Please refer to this office letter No.574/DHO(PH)/92 dated 3.2.1992 followed by reminder No.19/DHO(PH)/93 dated 20.1.1993 and personal visits by the senior officers of the Health Deptt. for allotment of land for setting up of Pig Slaughter Houses all over Delhi within the jurisdiction of MCD.

2. There has been no response from DDA till date despite DDA having given an assurance to the Division Bench of the Delhi High Court on 14.2.1992 that they would select some sites.

3. You are, therefore, once again requested to allot ten sites in different localities in MCD's jurisdiction for establishment of Pig Slaughter Houses.

4. An early action is requested in view of the assurance given by DDA to Delhi High Court as above.

Yours faithfully,

12

(J.N.BHARGAVA)
ADDL.COMMISSIONER(H)

P.T.O.

Encl.:As above.

T/c

HEALTH DEPARTMENT
TOWN HALL : DELHI-110006.

99/c

121 34

No. 781 /DHO(PH)/95

Dated: 30/95

To

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan,
Near I.N.A. Market,
New Delhi.

sub: Allotment of land for setting up of
Pig Slaughter Houses all over Delhi
within the jurisdiction of MCD.

Sir,

Please refer to this office letter No. 574/DHO(PH)/92 dated 3-2-1992 followed by reminders No. 19/DHO(PH)/93 dated 20-1-1993 and 333/DHO(PH)/93 dated 30-8-1993 and personal visits by the senior officers of Health Department for allotment of land for setting up of Pig Slaughter Houses all over Delhi within the jurisdiction of Municipal Corporation of Delhi.

2- There has been no response from Delhi Development Authority till date despite D.D.A. having given assurance to the Division Bench of the Hon'ble Delhi High Court on 14-2-1992 that they would select some sites.

3- You are, therefore, once again requested to allot ten sites in different localities in MCD's jurisdiction for establishment of Pig Slaughter Houses.

4- An early action is requested in view of the assurance given by DDA to the Hon'ble Delhi High Court on 14-2-1992.

Yours faithfully,

(Signature)

(Dr. K.N. Tewari)
Deputy Health Officer (PH).

63/c. 1
28/c
Anand Kumar
REGISTERED N/L
122 35

HEALTH DEPARTMENT
Town Hall: Delhi-6.

Dated: 26/9/95.

No. 137 /DHO(PH)/95.

To

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan,
Near I.N.A. Market,
New Delhi.

Sub: Allotment of land for setting up of Pig Slaughter
all over Delhi within the jurisdiction of M.C.D.

Sir,

Please refer to this office letter No. 574/DHO(PH)/92 dated 3-2-1992 followed by reminders bearing No. 19/DHO(PH)/93 dated 20-1-1993, 333/DHO(PH)/93 dated 30-8-1993 and 751/DHO(PH)/95 dated 30-1-1995 relating to allotment of land for setting up of Pig Slaughter Houses all over Delhi within the jurisdiction of Municipal Corporation of Delhi.

2- There has been no response from Delhi Development Authority despite having given assurance to the Division Bench of Hon'ble High Court at New Delhi on 14-2-1992 that DDA would select some sites.

3- You are, therefore, very kindly requested to allot at least ten sites in different localities in MCD's jurisdiction for establishment of Pig Slaughter Houses.

5- Early action will be highly appreciated in view of the assurance given by the Delhi Development Authority to the Hon'ble Delhi High Court on 14-2-1992.

Yours faithfully,

(Dr. N.K. Yadav)
Deputy Health Officer (PH),
Municipal Corporation of Delhi.

T.C.

Annexure R/14

123 50

Recd.



दिल्ली विकास प्राधिकरण
DELHI DEVELOPMENT AUTHORITY
विकास सदन
VIKAS SADAN
घाई. एन. ए.
I.N.A.

संख्या :
No.
प्रपत्रक :
From
सेवा में,
To

F.23(27)95-IL

नई दिल्ली

New Delhi-1100023.....19.....

Madhu K. Garg,
Dy, Director(IL).

The Dy. Health Officer (EH),
MCD(Health Deptt)
Town Hall,
Delhi.

Sub:- Allotment of land for setting up Pig Slaughter
Houses all over Delhi with the jurisdiction of MCD.

Sir,

This is with reference to your letter No. 281/DHO/PH/96 dated 26.2.96 on the subject noted above, I am directed to request you to get the clearance of DPCC/CPCB for locating such activity in National Capital Territory of Delhi also arrange to send a copy of the orders/judgement of Hon'ble High Court alongwith the assurance to enable us to proceed your case under the provision of norms of MPD-2001.

Yours faithfully

(Madh K. Garg)
Dy. Director(IL).

A.G. D.MHU (P.F.)
10/4/97

प्राप्त

P.A.

M. Khan

10/4/97

Tre

Annexure R/15
REGISTERED A/I

124

HEALTH DEPARTMENT
TOWN HALL: DELHI-6.

No. 78 /DY. MO (PH)/97

Dated: 24-4-97

To

The Deputy Director (IL),
Delhi Development Authority,
Vikas Sadan,
I. N. A.,
New Delhi.

Sub: Allotment of land for setting up
of Pig Slaughter Houses all over
Delhi within the jurisdiction of
MCD.

Madam,

This has reference to your letter No. F.73(27)/95-IL dated 4th April, 1997 on the subject cited above. As regards the issue of getting the clearance of DPCC/CPCB, the same would arise only when a specific land has been earmarked by the DDA for the purpose and allotted to M.C.D. A photo-stat copy of the order of Division Bench of Hon'ble High Court comprising of Chief Justice, G.C. Mittal and Sat Pal, Judge dated 14-2-1992, which is self-explanatory with regard the seeking of time by the Learned Counsel of Delhi Development Authority to find out about the availability of 10 acres of land for slaughter house for slaughtering of pigs at one place or at different places as may be convenient to the D.D.A. is enclosed as desired. Early action will be highly appreciated.

Encl: As above.

(Dr. N.K. Yadav)
Deputy Mpl Health Officer (PH).
11/4

Annexure R/16

156/C

38

125

HEALTH DEPARTMENT
TOWN HALL: DELHI-6

No. 267 /DY, MIO(PH) /97

Dated: 14/8/97

To

Ms Asama Manzar,
Director (Lands),
Delhi Development Authority,
Vikas Sadan, I.N.A.,
New Delhi.

Sub: Allotment of land for establishment of
Pig Slaughter Houses.

Madam,

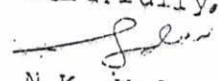
Please refer to your letter No. F.23(27)95-IL/307 dated 7-8-1997 on the subject cited above. You have informed that the case has been examined in consultation with Planning Department, DDA. MCD was earlier allotted land measuring 14.0 hect. in Narela and the said land has not been utilised by MCD due to various reasons. It has been advised to consider utilising the land already allotted to MCD in Narela Project for use as Pig Slaughter House. It has also been stated that the land use of both the activities is the same but use for pig slaughter House will be subject to clearance of DPCC/CPCB.

1- You are well aware that the setting up of slaughter house at Narela could not materialise for reasons of refusal of 'No Objection' by Delhi Pollution Control Board, reluctance of the butchers to shift there and resistance of local population of Narela. Further Govt. of NCT of Delhi has filed an affidavit before the Hon'ble High Court that for these reasons modernised slaughter house cannot be established there.

3- Under section 42(k) of the DMC Act, 1957, it is an obligatory function of the MCD to construct and maintain Municipal Markets and Slaughter Houses and Regulations of all markets and Slaughter Houses. Learned Counsel of Delhi Development Authority sought time before the Hon'ble High Court in CW 250/92 & CM 392/92 to find out about the availability of 10 acres of land for slaughter house for slaughtering of pigs at one place or at different places as may be convenient to the D.D.A.

4- You are therefore requested to allot ten sites in different localities in MCD's jurisdiction, as already requested, for the establishment of pig slaughter houses.

Yours faithfully,


(Dr. N.K. Yadav)
Deputy Mpl. Health Officer (PH).


T.C



DELHI DEVELOPMENT AUTHORITY
 PLANNING WING, TYA UNIT
 3rd FLOOR VIKAS MINAR
 I.P. ESTATE, NEW DELHI
 TELEPHONE NO. 23370932

12018/DVS
 21/7/09

133/c

Annexure R/17

126 30/3/09

No.F.3(105)2002/MP/D-672

Dt. 9.6.2009

17/6/09

12/7/09

To
 Additional Commissioner,
 Municipal Corporation of Delhi,
 Town Hall, Delhi-110006.

12/7/09

Sub:- Allotment of land for construction of Pig Slaughter House in Delhi.

Ref:- D.O. No.-197/DVS/2008 dated 30.3.09.

Sir,

In reference to your letter dated 20.3.09 on the above subject matter, it is to inform that as per MPD-2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and shall be prohibited in National Capital Territory of Delhi, therefore the request for provision of new site can not be considered. This may be adjusted in the already approved site for such purpose in Gazipur please.

(N.K. Chakraborty)
 Director(Plg.)TYA

Copy to :-

1. OSD to V.C., DDA with reference to Dy. No.826 DA dated 9.4.09.
2. P.S. to Principal Commissioner for information of the latter with reference to diary no. 2862-DA dated 14.10.08

9 Chakraborty
 17/6/09

T.C

Annexure R/18 ✓

110/c

227 For Private Sec
Registrar Judicial Department
High Court of Delhi ✓

IN THE HIGH COURT OF DELHI AT NEW DELHI

CIVIL WRIT PETITION Nos. 946, 3962 & 4016 OF 2001

CASE RESERVED ON : 22.05.2002.

DATE OF DECISION : 27.09.2002.

IN THE MATTER OF :

Dr. B.L. Wadhwa ... Petitioner in CWP.946.

In person.

Jyoti Prasad ... Petitioner in CWP.3962.

Suresh Kumar Sonkar & Ors. ... Petitioners in CWP.4016.

Through Mr. N.A. Kha.
Advocate.

VERSUS

Govt. of NCT of Delhi & Ors. ... Respondent.

Through Mr. Shiv Kumar for MCD.

Ms. Gita Mittal for DDA.

Mr. G.K. Srivastava for Slum & J Dept.

Mr. V.K. Shali for NCT of Delhi.

Advocates.

CORAM :-

The Hon'ble Mr. Justice S.B. Sinha, Chief Justice.

The Hon'ble Mr. Justice A.K. Sikri.

1. Whether Reporters of Local papers may be allowed to see the Judgment? ✓
2. To be referred to the Reporter or not? ✓
3. Whether the judgment should be reported in the Digest? ✓

A.K. SIKRI, J.

In the Civil Writ Petition nos. 946 and 4016, the problem of

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159/c

stray cattle has been highlighted. However, record shows that while dealing with this problem, the issue of existence of slaughter house was taken up more particularly when the same was highlighted in great detail in the rejoinder filed by the petitioner. In so far as the issue relating to stray cattle is concerned, we have given detailed direction in CWP No.2600/2001. We are only dealing with the matter of slaughter house in this judgment. It is alleged that MCD has slaughter house for sheeps, goats, buffaloes but it has no slaughter house for pigs and approximately 3000 pigs are slaughtered daily in an open space in a clandestine manner in certain colonies viz. Gurmandi, Regarpura, Motia Khan, Mehrauli, Gobindpuri, Andhamughal and in many other places. On this basis it is alleged that MCD is not performing its duty as mandated by Section 405 of the Delhi Municipal Corporation Act.

Government took the decision for setting up a slaughter house in Okhla Industrial Area, Phase I, Delhi. In fact, as per the notification issued by the Pollution Department and the judgment of the Supreme Court, 'H' category industries are prohibited within the Union Territory of Delhi. Keeping in view this position by letter dated 30th July, 2001 following decision has been conveyed:

"I am directed to say that the 'H' category

ATTESTED

**Examiner Judicial Deptt;
High Court of Delhi**

P
T.C

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industries are prohibited within the Union Territory of Delhi. This includes hazardous and noxious industries. The abattoirs have been included because of obnoxious smell of waste water. However, as pointed out by DDA, the modern Slaughter House would treat the waste water and hence may not be considered as obnoxious unit. Taking into account this fact and also in the context of the Courts' direction in CWP No.946/97 titled Dr.K.L.Wadhwa Vs, UOI and Others regarding allotment of land for Pig Slaughter House in Delhi, the proposal of setting up of moder Pig Slaughter House in Okhla Industrial area Phase-I is agreed to. The units should set up only after taking necessary clearances from the Delhi Pollution Control Committee."

It appears that simulateneously the aforesaid decision of shifting led to filing of CWP No.3962/2001 by certain persons who alleged that they belong to Khatika community and are in the trade of slaughtering pigs and selling pig meats. Their prayer in the petition is that once they are made to close down, they apprehend a threat to closure of their business and for this purpose they have sought restraint order against the respondents from not shifting them. Such a prayer cannot be granted as these petitioners have no right to continue at a particular place as the closure orders are issued because of the reason that they are running these shops without municipal license. In fact, these notices are issued pursuant to Orders dated 30th May, 2001 passed in CWP No.2455/2001. The

ATTESTED

Examiner Judicial Deptt,
High Court of Delhi

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only direction which can be given is that when the proposed slaughter house in Okhla Industrial area is set up, the respondents may consider making a provision for the settlement of the petitioners therein.

The Writ Petitions are accordingly dismissed with aforesaid observations.

There shall be no order as to costs.

[Signature]

A.K. SIKRI, J.

[Signature]
CHIEF JUSTICE.

September 27, 2002.
pd.

TRUE COPY
EXAMINER

130
EXAMINER

Certified to be True Copy
Chief Judicial Department
High Court of Delhi
Witnessed Under Section 70
Indian Evidence Act,

[Signature]
T.C

524/lett.

Annexure R/19

135/c 131 14

Master Plan Section
6th floor, Vikas Minar
New Delhi.

F.3(105)2002/MP/ 121

Date: 26-6-10

H.S.Dhillon
Jt. Director (MP)

✓ Sh. Janak Digal, IAS
Addl. Commissioner
Municipal Corporation of Delhi
Town Hall
Delhi-110006.

Sub.: For construction of a pig slaughter house in Delhi.

Sir,

This is with reference to your letter No.504/DVS/09 dated 05.10.2009 on the above subject requesting therewith for providing 10 acres of land for construction of a pig slaughter house in Delhi to meet out the existing as well as the future requirement of pork in the city.

The matter has been examined and I am directed to reiterate that abattoirs, animal blood processing are prohibited (except existing and re-location) as per MPD-2021 in NCT of Delhi. As such it would be appropriate to explore the possibility of allotment of land for construction of pig slaughter house in the National Capital Region (NCR).

Thanking you,

Yours faithfully,

H.S. Dhillon
(H.S. Dhillon)
Jt. Director (MP)

Copy to:
OSD to VC, DDA w.r.t. letter Dy. No.2131 dated 6.10.09.

Put up on file

H.S. Dhillon
6/5/10

US #

Jt. Director (MP)

P
T.C

Annexure 2/20
158/c
132

DELHI DEVELOPMENT AUTHORITY
Landscape & Environmental Planning Unit
11th Floor, Vikas Minar, New Delhi.

No. PA/Dir.(LS)/2011/709

Dated: 07-09-2011

To,
The Dy. Town Planner (G)
Municipal Corporation of Delhi
E-Block, level- XIIIth, Civic Centre,
Jawahar Lal Nehru Marg,
New Delhi - 110002

6307
13/9/11

Sub: Regarding Change of Landuse for Setting up of Veterinary Hub and Other Community Facilities at Ward No. 6 Mukundpur Civil Line Zone.

Ref: Your Letter No. TP/G/ 1833/11 dated 01.08.2011.

Sir,

The proposed facility site, marked in the plan is a part and parcel of the water body (Bhalaswa). Waterbody cannot be changed to public, semi public use as MPD 2021. & High Court orders.

Savita Bhandari
14/9/11
Savita Bhandari
Director (Landscape)

Copy to:
Director NP, DDA

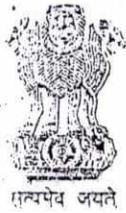
on file H. Q
13/9/11

ATP(G)
R. Malhotra
14/9/11

placed in *Mukundpur*
file. *N. B. Singh*
28/9/11

P
T.C

डा. अशोक कुमार वालिया
DR. ASHOK KUMAR WALIA



सत्यमेव जयते

~~63-7700-EX 001/12/11~~
स्वास्थ्य एवं परिवार कल्याण, ~~...~~
स्वास्थ्य और परिवार कल्याण विभाग
MINISTER OF HEALTH & FAMILY WELFARE
EMPLOYMENT, REVENUE AND IRRIGATION
& FLOOD
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
दिल्ली सचिवालय, आइ-पी-एस्टेट, नई दिल्ली-110113
DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110113
(Off.) : 23392103, 23392104
(Res.) 22458989, 22518989
D.O. No. 110/2011/755
दिनांक
Date 23-12-11

918
26-12-11

004/1768/11
23/12/11

3563/DUS
26/12/11

133

Dear Shri. K.S. Mehra,

A meeting regarding Japanese Encephalitis was held in my office on 21.12.2011 at 12.00 Noon, which was attended by representatives of various agencies. Dr. Vinod Monga, Chairman, Health Committee, MCD also attended the meeting. It has been noticed that many pigs, brought from neighbouring States, are infected with the virus and they might be infecting the local pigs as well. These infected pigs could result in spreading the infection in human population.

M. REFERENCE
No. 1111

During the deliberations, it was unanimously decided that a pig slaughter house needs to be commissioned on urgent basis so as to prevent infection. MCD representatives informed during the meeting that the facility could not be created due to non-availability of suitable land.

out to DDA

You may approach DDA for allotment of suitable land for construction of slaughter house so that temporary slaughter house could be started by April, 2012. Parallel action plan may also be chalked out to construct a permanent slaughter house on the site allotted by DDA.

(M) Com

P1. Mh With best wishes,

Yours sincerely,

Additional Secretary 'Services'

(DR. A.K. WALIA)

Shri K.S. Mehra,
Commissioner,
Municipal Corporation of Delhi,
Civic Centre,
JNU Marg, New Delhi.

Indiala
Dr. P.S.
26/12/11

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7.0

Janak Digal, IAS
Addl. Commissioner (HEALTH)



Annexure R/22

(Copy)

MUNICIPAL CORPORATION OF DELHI

134

D.O. No. 1456/Dvs/08

Dated 11-4-2008

To

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan,
INA, New Delhi-110 003

Sir,

In compliance of directions of Hon'ble High Court, the DDA vide letter No. 23(16)2001/IL/4817 dated 02.07.2001 had allotted a piece of land measuring 10,017 sq. mtr., to MCD for construction of the Pig Slaughter House at Okhla, Industrial Area, Phase-1, but no formal handing and taking over of the said land has so far been done. A period of about seven years has elapsed and the status of land allotted by the DDA at Okhla for construction of Pig Slaughter House is not known.

MCD intends to construct a Pig Slaughter House in Delhi, keeping in view the forthcoming Common Wealth Games, 2010. Keeping in view the existing as well as future requirement, 10,017 sq.mtr., of land allotted earlier by DDA is inadequate to construct the Pig Slaughter House. It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi at the earliest.

Yours faithfully,


(Janak Digal)

AD
T.C.

Janak Digal, IAS
Asst. Commissioner



MUNICIPAL CORPORATION OF DELHI

104/935
D.O. No. 754/213/3
Dated: - 06-10-2008

To

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi-110003.

Sir,

In compliance of directions of Hon'ble High Court, the D.D.A. vide letter No.23(16)2001/IL/4817 dated 02.07.2001 had allotted a piece of land measuring 10,017 sq. mtr. to M.C.D. for construction of the Pig Slaughter House at Okhla, Industrial Area, Phase-1, but no formal handing and taking over of the said land has so far been done. A period of about seven years has elapsed and the status of land allotted by the D.D.A. at Okhla for construction of Pig Slaughter House is not known.

M.C.D. intends to construct a Pig Slaughter House in Delhi, keeping in view the forthcoming Common Wealth Games, 2010 for which 10 acres of land (approximately) is required to meet-out the existing as well as future requirement of pork in the city. A request vide D.O. letter No.145/DVS/08 dated 11.04.2008 had been made to the D.D.A. for making the allotment of the land to M.C.D. but the reply is still awaited.

It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the M.C.D. for construction of Pig Slaughter House in Delhi, at the earliest.

Yours faithfully,

(Janak Digal)

RC

R
etc

Janak Digal, IAS
Municipal Commissioner



128/C MUNICIPAL CORPORATION OF DELHI

136 - 13

D.O. No. 197/DVS/2008

Dated- 30.03.2009

To

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan,
INA, New Delhi-110 003

Sir,

Kindly refer to my D.O. No. 145/DVS/2008 dated 11.04.2008 & D.O. No. 1750/DVS/2008 dated 06.10.2008 for providing 10 acres (approx.) of land for construction of a pig Slaughter House in Delhi to meet out the existing as well as future requirement of pork in the city. No response has been received in this regard from DDA, till date.

As there is no Slaughter House for pigs in Delhi, the meat shopkeepers selling pork are slaughtering the pigs in their houses thereby causing water pollution and insanitation in the area. In order to provide wholesome and hygienic pork to the consumers and also keeping in view the ensuing Common Wealth Games, 2010, the establishment of a modern Slaughter House for slaughtering of pigs in the capital is necessary.

It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi, at the earliest.

Yours faithfully,


(Janak Digal)


T.C

Janak Digal, IAS
Addl. Commissioner



MUNICIPAL CORPORATION OF DELHI

136/4

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No. 504/DVS/09

Dated 05.10.2009

To

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi-110003.

Sir,

Kindly refer to my letter. No. 145/DVS/2008 dated 11.04.2008, No. 1750/DVS/2008 dated 06.10.2008 and No. 197/DVS/2008 dated 30.03.2009 for providing 10 acres (approx.) of land for construction of a pig slaughter house in Delhi to meet out the existing as well as future requirement of pork in the city. A response vide No. F.3(105)/2002/MP/D-672 dated 17.06.2009 from Sh. N.K. Chakraborty, Director (Pig.) TYA, DDA, Planning Wing, TYA Unit, 3rd Floor, Vikas Minar, I.P. Estate, New Delhi has been received thereby informing that as per MPD-2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and shall be prohibited in National Capital Territory of Delhi, therefore, the request for provision of new site cannot be considered. It has been further advised in the letter that the same may be adjusted in the already approved site for such purpose at Ghazipur Slaughter House. A copy of the letter is enclosed herewith for ready reference.

The matter was submitted to the Hon'ble Lt. Governor, Delhi who has desired that a separate site for pig slaughter house be selected in consultation with DDA/any other public land owning agency in NCT, Delhi. It may also be mentioned that the Pig Slaughter House can not be constructed at Ghazipur due to scarcity of the land and religious sentiments of Muslim community.

It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi, at the earliest

Yours faithfully


(Janak Digal)

B
Tae

K. Singh
Addl. Commissioner



138
MUNICIPAL CORPORATION OF DELHI
E-Block, 5th Floor, Dr. S.P.M. Civic Centre
J.L. Nehru Marg, New Delhi-110002

Tel. : 23225521 Mob. : 9818236101

D.O.No. 1744/DVS/2012

Dated: 16-02-2012

To

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi - 110003.

Sir,

Kindly refer to letters No. 145/DVS/2008 dated 11.04.2008, No. 1750/DVS/2008 dated 06.10.2008, No. 197/DVS/2008 dated 30.03.2009 and 504/DVS/09 dated 05.10.2009 for providing 10 acres (approx.) of land for construction of a pig slaughter house in Delhi to meet out the existing as well as future requirement of pork in the city.

A response vide No. F.3(105)/2002/MP/D-672 dated 17.06.2009 from Shri N. K. Chakraborty, Director (Pig.) TYA, DDA, Planning Wing, TYA Unit, 3rd Floor, Vikas Minar, I. P. Estate, New Delhi was received thereby informing that as per MPD-2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and should be prohibited in National Capital Territory of Delhi, therefore, the request for provision of new site could not be considered. It was further advised in the letter that the same might be adjusted in the already approved site for such purpose at Ghazipur Slaughter House. A copy of the letter is enclosed for ready reference.

Thereafter, the matter was submitted to the Hon'ble Lt. Governor, Delhi who desired that a separate site for pig slaughter house be selected in consultation with DDA/any other public land owning agency in NCT, Delhi. Accordingly, a site at Mukundpur near Burari (Civil Lines Zone) was identified by the MCD for construction of a Pig Slaughter House including other activities and a proposal for change of its land use was submitted to the DDA, but the DDA has communicated that the proposed site marked in the plan is a part and parcel of water-body (Bhalswa) and water-body cannot be changed to public/semi-public use as per MPD-2021 and Hon'ble High Court's orders.

It is, therefore, requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi, at the earliest as the Pig Slaughter House cannot be constructed at Ghazipur due to scarcity of the land and religious sentiments of Muslim community.

Yours faithfully,

(Signature)
15.02.12

(A. K. Singh)

Addl. Commissioner (Vet. & DEMS)

7c

T.c

A.K. Singh
Addl. Commissioner



Commissioner
139
15046
MUNICIPAL CORPORATION OF DELHI
E-Block, 5th Floor, Dr. S.P.M. Civic Centre
J.L. Nehru Marg, New Delhi-110002

Tel. : 23225521 Mob. : 9818236101

D.O.No. 1805/DVS/2012
Dated: 03.4.2012

To

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi - 110003.

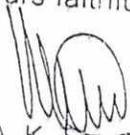
Sir,

Kindly refer to letters No. 145/DVS/2008 dated 11.04.2008, No. 1750/DVS/2008 dated 06.10.2008, No. 197/DVS/2008 dated 30.03.2009, No. 504/DVS/09 dated 05.10.2009 and No. 1744/DVS/2012 dated 16.02.2012 for providing 10 acres (approx.) of land for construction of a pig slaughter house in Delhi to meet out the existing as well as future requirement of pork in the city. A response vide No. F.3(105)/2002/MP/D-672 dated 17.06.2009 from Shri N. K. Chakraborty, Director (Plg.) TYA, DDA, Planning Wing, TYA Unit, 3rd Floor, Vikas Minar, I. P. Estate, New Delhi was received thereby informing that as per MPD-2021 provisions the abattoirs, animal blood processing (except existing and relocation) forms part of negative list of industries and should be prohibited in National Capital Territory of Delhi, therefore, the request for provision of new site could not be considered. It has been further advised in the letter that the same may be adjusted in the already approved site for such purpose at Ghazipur Slaughter House.

The matter was submitted to the Hon'ble Lt. Governor, Delhi who has desired that a separate site for pig slaughter house be selected in consultation with DDA/any other public land owning agency in NCT, Delhi. It may also be mentioned that the Pig Slaughter House can not be constructed at Ghazipur due to scarcity of the land and religious sentiments of Muslim Community.

It is, therefore, again requested that a piece of land measuring about 10 acres may kindly be allotted to the MCD for construction of Pig Slaughter House in Delhi, at the earliest.

Yours faithfully,


(A. K. Singh) 03.04.12

Addl. Commissioner (Vet. & DEMS)

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T.C



संजीव कुमार
Sanjiv Kumar, I.A.S.

सचिव (पर्यावरण)

Secretary (Environment)
cum-Chairman
Delhi Pollution Control Committee

Annexure R/23
राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
तल-6 विंग-सी दिल्ली सचिवालय, आईओपी० एस्टेट, नई दिल्ली-110002
LEVEL-6, WING-C, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI-110002

TEL No. : 23392108. Tel/Fax No. : 23392034

D.O. No. F-12(479) ENV/Const Pig Slaughter/12/

दिनांक

Dated 11/8/12

Dear Sh. Patnaik ji

This is in reference to the DO letter dated 16.07.2012 (Copy Enclosed) received from Sh. Manish Gupta, Commissioner, South Delhi Municipal Corporation (SDMC) regarding allotment of land for construction of modern pig slaughter house in Delhi.

Sh. Manish Gupta has mentioned that various requests have been sent to DDA for allotment of land at an appropriate location for construction of pig slaughter house, but the issue is still pending with DDA and no land has been provided so far. Although, a site at Ghazipur was suggested by DDA, but the same cannot be utilized for the purpose keeping in view the religious sentiments of Muslim community. Also, all the 3 MCDs do not have any land of their own which is appropriate for the purpose.

The matter was also discussed in the fifth Meeting of Advisory Group on Review of MPD-2021 held on 30.03.12 under Chairmanship of Hon'ble Lt. Governor, wherein it was felt that a site for construction of pig slaughter house needs to be identified within Delhi to take care of various environmental issues permissible as per MPD-2021. It was decided that the matter of allotment of land measuring about 10 to 12 acres to SDMC for construction of a modern pig slaughter house in Delhi for slaughtering of pigs in a scientific manner to prevent environmental and water pollution is to be identified jointly by SDMC and Department of Environment and Forest.

It is therefore, requested that in order to prevent environmental & health hazards, appropriate land measuring about 10-12 acres may be allotted to South Delhi Municipal Corporation for construction of a modern pig slaughter house and the same could be included in MPD-2021 as decided in the Advisory Group meeting Chaired by Hon'ble LG on 30.03.2012.

With regards

Yours sincerely,

Sanjiv Kumar
(Sanjiv Kumar)

Encl:-As above

Sh. G.S. Patnaik, IAS
Vice Chairman,
DDA, INA, Vikas Sadan,
New Delhi-110023

Compld. - 12

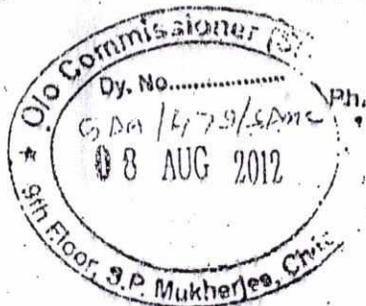
J.T.



Delhi Development Authority

जी.एस. पटनायक
उपनिर्देशक
G.S. Patnaik, I.A.S.
Vice-Chairman

विकास सदन, नई दिल्ली-110023
Vikas Sadan, New Delhi-110023
Ph.: 2469-7900, 2469-9479 Fax : 2462-3968



Annexure R/24
D.O.No.PS/VC/DDA/2012/206
August 07, 2012

141

I have received your D.O. letter dated 1st August, 2012 and also the request of Shri Manish Gupta, Commissioner, South Delhi Municipal Corporation (SDMC) regarding allotment of land for construction of modern pig slaughter house in Delhi. I would like to give clarification that no pig slaughter house can be permitted under the Master Plan of Delhi within the city limits. We have neither provided for such facilities like abattoirs within the city limits, nor we have any intention of changing the Master Plan on this score.

However, keeping in view the requirement of the city it is suggested that SDMC can form a joint team with the Planners of DDA to go around and select a suitable site in the green belt which is located beyond the city but within the territorial boundary of UT of Delhi. The requirement can be suitably moderated after making an assessment of the requirement of pork for consumption in the city.

I also suggest that DUSIB should also be involved in this exercise as we are facing a case in the High Court of Delhi to find out a suitable location for rehabilitation of persons engaged in rearing pigs in the city of Delhi. While deciding the location for pig slaughter house, rehabilitation of these people should also be kept in view. The land needs to be acquired under the auspices of Govt. of NCT of Delhi and South Delhi Municipal Corpn., for which DDA will give no objection from planning point of view. I would request that Govt. of NCT of Delhi in consultation with the SDMC and Planning Wing of DDA should come out with a proposal for a pig slaughter house in the green belt in the area for necessary acquisition.

Yours sincerely,

(G.S. PATNAIK)

Sanjiv
Dix (VS)

Shri Sanjiv Kumar,
Secretary (Env)/Chairman, DPCC
Govt. of NCT of Delhi,
6th Floor, C-Wing, Delhi Secretariat
IP Estate, New Delhi - 110002.

✓ Copy to Shri Manish Gupta, Commissioner, South Delhi Municipal Corporation, Dr. SP Mukherjee Civic Centre, J.L.N. Marg, New Delhi-2.

(G.S. PATNAIK) 7/01
VICE CHAIRMAN, DDA

T.C

MANISH GUPTA

COMMISSIONER



SOUTH DELHI MUNICIPAL CORPORATION
Dr. S.P. Mukherjee Civic Centre, J.L.N. Marg
New Delhi-110002

Phones : 011-23225901-02

No. D-311/com/SDMC/2012 ¹⁴²

Dated : 01-11-2012.

Dear Sir,

This has reference to your D.O. letter No. PS/VC/DDA/2012/2041-DA dated August 7, 2012 addressed to Shri Sanjiv Kumar, Secy.(Env)/Chairman, DPCC, GNCTD with a copy endorsed to the undersigned (copy enclosed), wherein it has been suggested that South Delhi Municipal Corporation (SDMC) can form a joint team with the planners of DDA to go around and select a suitable site located within the territorial boundary of UT of Delhi for establishment of a Pig Slaughter House in Delhi.

In view of above, it is requested that the name(s) of officer(s) from DDA may kindly be forwarded to this office so that a joint team comprising the officers of South Delhi Municipal Corporation could be constituted to locate a suitable site for setting up of a Pig Slaughter House.

With regards,

Yours sincerely,

(MANISH GUPTA)

Encl: as above

The Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi-110023.

E-mail : commissioner-sdmc@mcd.gov.in

Fax : 011-23225903

T.C

MANISH GUPTA
IAS
COMMISSIONER



SOUTH DELHI MUNICIPAL CORPORATION
Dr. B.P. Mukherjee Civic Centre, JLN. Marg
New Delhi-110002

ANEXURE - (July)
187)

Phone: 011-23225903

No. D-355/COM/SDMC/2012 143
Dated: 11-12-2012

Dear Sir,

This has reference to my D.O. letter No.D-311/COM/SDMC2012 dated 01/11/2012 (copy enclosed) wherein it was requested to forward name(s) of officer(s) from DDA to this office to form a joint team comprising the officers of South Delhi Municipal Corporation to locate a suitable site for setting up of a Pig Slaughter House in Delhi, but the same have not been sent to this office as of now.

It is again requested that the name(s) of officer(s) from DDA may kindly be forwarded to this office so that a joint team comprising the officers of DDA and South Delhi Municipal Corporation could be constituted to locate a suitable site for setting up of a modern Pig Slaughter House.

With regards,

Yours sincerely

(MANISH GUPTA)
dc.

Encl: as above
Shri Sanjay Srivastav,
Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA,
New Delhi-110023.

E-mail: commissioner-sdmc@dda.gov.in

Fax: 011-23225903

P
T.C

MANISH GUPTA

COMMISSIONER

IAS



SOUTH DELHI MUNICIPAL CORPORATION

Dr. S.P. Mukherjee Civic Centre (9th Floor)

Jawaharlal Nehru Marg

New Delhi-110002

Phones : 011-23225901-02

Annexure R/26

D.O. NO.D-156/COM/SDMC/2012

Dated : 16/07/2012

144

Dear

There is no slaughter house for pigs in Delhi and the pig meat shopkeepers are slaughtering pigs in their private premises thereby causing insanitation in the residential areas and also water pollution as the blood of slaughtered pigs is flowing into the sewer lines. During the last couple of years, various requests for allotment of land at appropriate location for construction of a pig slaughter house have been sent to the DDA, but the issue is still pending and the DDA has not provided land for the purpose. DDA has been suggesting utilization of site at Ghazipur; which is, however, not feasible keeping in view the religious sentiments.

The matter was also discussed in the Fifth Meeting of Advisory Group on Review of MPD-2021 held on 30/03/2012 under the Chairmanship of Hon'ble Lt. Governor, wherein it was felt that a site for construction of pig slaughter house is required to be identified within Delhi to take care of various environmental issues permissible as per MPD-2021. It was accordingly decided in the meeting that the Department of Environment & Forests, GNCTD and MCD will jointly identify an appropriate site in Delhi for construction of modern pig slaughter house. It is relevant to mention that the South Delhi Municipal Corporation as well as the other two Corporations, namely, North Delhi and East Delhi Municipal Corporations does not have any land of their own at appropriate location for the purpose.

It is, therefore, requested that the matter of allotment of land measuring about 10 to 12 acres to SDMC for construction of a modern pig slaughter house in Delhi for slaughtering of pigs in a scientific manner to prevent environmental and water pollution may please be taken up with DDA.

With

Yours

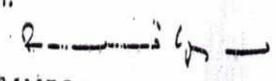
Sd/-

(MANISH GUPTA)

Shri Sanjiv Kumar,
Secretary (Environment & Forests),
Government of NCT of Delhi,
Room No.602, Level-6, C-Wing,
Delhi Secretariat, IP Estate,
New Delhi-110002.

Copy to :

Vice Chairman, DDA : for information and necessary action.


COMMISSIONER SDMC

dc

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T.C

MANISH GUPTA

COMMISSIONER

IAS



SOUTH DELHI MUNICIPAL CORPORATION
Dr. S.P. Mukherjee Civic Centre, J.L.N. Marg
New Delhi-110002

Phone : 011-23225901-02

NO.D- 087/COM/SDMC/201

Dated : 19/02/2013

Dear Sir,

There is no slaughter house for pigs in Delhi and the pig meat shopkeepers slaughter their pigs in their private premises thereby causing insanitation and unhygienic conditions in the residential areas and also water pollution as the blood of the slaughtered pigs is flowing into the sewer lines.

The Vice Chairman, DDA vide d.o. letter No.PS/VC/DDA/2012/2041-DA dated 07/08/2012 addressed to Shri Sanjiv Kumar, Secretary (Environment)/Chairman (DPCC)/GNCTD with a copy endorsed to the undersigned (copy enclosed), had suggested that the South Delhi Municipal Corporation (SDMC) can form a joint team with the planners of DDA to go around and select a suitable site located within the territorial boundary of UT of Delhi for establishment of a Pig Slaughter House in Delhi. Accordingly, vide d.o. letter No.D-311/COM/SDMC/2012 dated 01/11/2012 and No.D-355/COM/SDMC/2012 dated 11/12/2012 (copies enclosed) it was requested to forward the name(s) of officer(s) of DDA to form a joint team, but the response from the DDA is still awaited.

The matter was discussed in the meeting chaired by the Chief Secretary, GNCTD on 13/02/2013 in which Commissioner (LM) DDA was also present, wherein it was decided that the DDA should first identify/locate land (or options) for setting up Pig Slaughter House in Delhi, and thereafter MCD can examine their suitability. Chief Secretary would again convene a meeting on 25/02/2013 to review the position.

You are kindly requested to direct the concerned officers to do the needful to identify suitable sites (8-10 acres approx.) and inform us so that further actions for setting up Pig Slaughter House can be initiated.

With regards,

Yours Sincerely

(MANISH GUPTA)

Encl : as above

Shri D. Diptivilasa,
Vice Chairman,
Delhi Development Authority,
Vikas Sadan, INA
New Delhi-110023.

E-mail : commissioner-sdmc@mdc.gov.in

Fax : 011-23225903

Copy, for information, to Chief Secretary, GNCTD.

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T-c

Annexure R/27

146

2
ITEM NO.60

COURT NO.2

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Civil)...../2012
CC 17085/2012
(From the judgment and order dated 14/05/2012 in RP No.304/2012 and dated
10/08/2011 in WP No.11150/2009 of The HIGH COURT OF DELHI AT N. DELHI)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

UP BIHAR NAAGRIK PARISHAD & ORS.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 05/10/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.K. JAIN
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s)

Ms. Indira Jaising, ASG
Mr. Ajay Verma, Adv.
Mr. Vishnu B. Saharya, Adv.
Mr. Viresh B. Saharya, Adv.
Mr. Jhuma Sen, Adv.
for M/s Saharya & Co., Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Ms. Indira Jaising, learned ASG, informs us that the Delhi Urban Shelter Improvement Board (DUSIB) has now been conferred with a Statutory status on the enactment of Delhi Urban Shelter Improvement Board Act, 2010. In view of the said development, let memo of parties name be amended within two days.

...2/-

:2:

The learned ASG, has also placed before us a copy of letter dated 4th October, 2012, issued by the Deputy Director (IL), Delhi Development Authority, Institutional Land Branch, to the Director, Delhi Urban Shelter Improvement Board, intimating allotment of land measuring 900 sq. yards for the purpose of shifting of 20 pigs shelters in village Saboli, Delhi. The letter is taken on record.

In response to this Court's order dated 1st October, 2012, copies of minutes of some of the meetings held by the Vice-Chairman, Delhi Development Authority, in relation to Writ Petition (Civil) No.11150 of 2009, with the representatives of the Government of NCT of Delhi and the aforesaid Board have been filed. In the minutes for the meeting held on 22nd June, 2012, while noting of the need for piggery farm, with facility for

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147

rearing and processing of piggery products, it is recorded as follows:

...3/-

:3:

"3. Need for piggery farm with facility for rearing & processing of piggery products:

The present practice of rearing of pigs cannot continue in the present form as it is unhygienic cause/spread diseases, during monsoon period which become serious concern and also allegedly pigs slaughtering are done at the premises in open causing sale of unhygienic pork to the consumers, which has no control/check of the Veterinary Department of MCD. Therefore, it is obvious that a scientific and hygienic rearing of pigs in controlled environment is essential. As such to achieve the same, area requirement of piggery, a premise with facility for rearing & processing of piggery products, having temporary sheds for pigs, in a controlled area is required to be ascertained by MCD and DUSIB.

4. Request for construction of modern pig slaughter house in the capital:

MCD has been requesting for allotment of about 10 acres of land for construction of modern pig shelter house in the capital, as there is no slaughter house for pigs in Delhi, the meat shopkeepers selling pork or slaughtering pigs in their houses, thereby causing water pollution and insanitation in the area and in order to provide wholesome unhygienic pork to the consumers. In the area proposed/earmarked for slaughter house in Ghazipur, East Delhi pig slaughter house stated cannot be constructed due to scarcity of land and religious sentiments."

...4/-

:4:

T. C.

If what is reflected in the afore-extracted minutes is true, it is a matter of grave concern. This Court cannot be insensitive to public health as also extreme cruelty to the animals. Under the stated circumstances, we are constrained to take suo-motu notice of uncontrolled slaughtering of pigs in unhygienic conditions and direct Principal Secretary (Health), Government of NCT of Delhi to show cause as to why appropriate directions for regulating slaughtering of pigs be not issued. Notice shall also issue to respondents Nos. 1 and 3 to apprise this Court of the steps being taken for construction of a modern abattoir. Notice returnable in four weeks. Dasti, in addition, is permitted.

In the meantime, further proceedings in Contempt Case (C) No.40 of 2012 shall remain stayed.

| (VINOD LAKHINA)
| COURT MASTER

| | (KUSUM GULATI)
| | COURT MASTER

T.c



South Delhi Municipal Corporation
(Commissioner's Office Section)
21 MAR 2013
529/DC
2nd Floor, Civic Centre,
New Delhi-110002

Office of Addl. Commissioner
Civic Center SDMC
Dy. No. 5327-149
Date 22/03/13
Annexure R/28
Dy. No. 1875
Date 22.03.13
OFFICE OF DY. DIRECTOR (PLG.) MP
MASTER PLAN SECTION
6TH FLOOR: VIKAS MINAR
I.P. ESTATE, NEW DELHI:-110002; PH: 23379731

F.3(41)/2012-MP/Pt-1/67

From: Rajesh K. Jain
Dy. Director (Plg.)/MP & PF

To: Commissioner,
South Delhi Municipal Corporation,
Dr. S. P. Mukherjee Civic Centre,
J.L.N Marg,
New Delhi - 110002

Sub: Matter regarding locating a suitable site for setting up of a modern pig slaughter house in Delhi.

Ref.: D.O. Letter No. D-355/COM/SDMC/2012 dated 11.12.2012

Sir, Please refer to your D. O. letter dated 11.12.2012 with a request to forward name(s) of officer(s) from DDA to constitute a joint team comprising the officers of SDMC and DDA to locate a suitable site for setting up of a modern Pig Slaughter House in Delhi.

2. In this regard, I am directed to inform you of the decision taken in the Senior Officer's meeting held under the Chairmanship of VC, DDA on 19.12.2012 as reproduced below for information and further necessary action (copy enclosed):

It was informed that only piggeries are allowed in the designated Green Belt as per Master Plan and a court case for relocating the pig rearers from East Delhi is going on. The action for setting up a Pig Slaughter House should be deliberated by Director (Local Bodies), Govt. of Delhi with inputs from all the three Commissioners of Municipal Corporation of Delhi and DDA. DDA can assist in giving no objection from Planning point of view for acquisition of land by GNCTD in case it is decided to do so.

3. Sh. D. S. Rathi, Director (Survey) shall provide necessary assistance to MCD in site visit or identification of site.

Encl: As above

Yours faithfully,

Rajesh K. Jain
18/3/13

(Rajesh K. Jain)
Dy. Director (Plg.)/MP & PF

Copy to: DD, VC Secretariat, DDA, Vikas Sadan, INA, New Delhi - 110023 for information.

Dy. Director (Plg.)/MP & PF

T. C.

Annexure/29

ITEM NO.38

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

150

Petition(s) for Special Leave to Appeal (C) Nos. 31328-31329/2012

(Arising out of impugned final judgment and order dated 14/05/2012 in RP No. 304/2012,10/08/2011 in WP No. 11150/2009 passed by the High Court of Delhi at N. Delhi)

DELHI DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

UP BIHAR NAAGRIK PARISHAD & ORS.

Respondent(s)

(with appln. (s) for directions and interim relief and office report)

Date : 24/11/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. A. Sharan, Sr. Adv.
Mr. Vishnu B. Saharya, Adv.
Mr. Viresh B. Saharya, Adv.
M/s Saharya & Co., Adv.

For Respondent(s) Mr. Sanjiv Sen, Sr. Adv.
Mr. Kunal Verma, Adv.

Mr. R.K. Rathore, Adv.
Ms. Rekha Pandey, Adv.

Mr. Sanjeev Sen, Sr. Adv.
Mr. Dev J. Roy, Adv.
Mr. P. Parmeswaran, Adv.

Ms. Vijaya Lakshmi, Adv.
Mr. S. R. Setia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the Delhi Development Authority says that 10 acres of land has already been allotted to the Municipal Corporation of Delhi and

Signature Not Verified
Digitally signed by
Rajni Akshay
Date: 2014.11.28
15:54:23 IST
Reason:

R
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151

possession has been handed over for setting up pig slaughter house.

The learned counsel further says that a letter dated 11.11.2014 has been addressed to the Chief Executive Office, Delhi Urban Shelter Improvement Board (DUSIB) regarding allotment of land measuring 900 Sq. Yds for shifting of pigs shelter in Village Saboli, Delhi. He says that DUSIB has to take possession of this land and then hand it over to the Municipal Corporation.

In view of the above, nothing survives in these matters.

Accordingly, the special leave petitions are disposed of.

(Rajni Mukhi)
Sr. P.A.

(Jaswinder Kaur)
Court Master

T.C



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

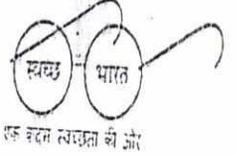
Dr. Sahil Singh Verma Higan Bhawan,
Near Shivaji College, Shivaji Palace,
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com

152
Annexure R/30



No. DD(VS)/WZ/SDMC/2019/D-159

Dated:- 03/10/19

To:

SH. SONU
PIG SHED NO. 53 & 54, C-BLOCK
RACHUBIR NAGAR
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

Sonu
9/10/19

Dy. Director (VS)
West Zone
03.10.19

T.C



SOUTH DELHI MUNICIPAL CORPORATION

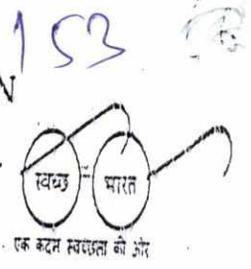
Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,
Near Shivaji College, Shivaji Palace,
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D-1396

Dated:- 03/10/19

To,

SH. PARVEEN KUMAR
C-561, MADIPUR
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

Parveen Bohra

Dy. Director (VS)
West Zone
03.10.19

T.C



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

Near Shivaji College, Shivaji Palace,

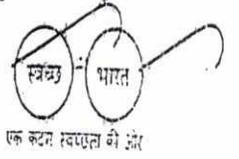
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com

154



No. DD(VS)/WZ/SDMC/2019/D-1397

Dated:- 03/10/19

To,

SH. ASHOK KUMAR .
PIG SHED NO. 1, C-BLOCK,
NALA MADIPUR
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

7/10/19

2

Dy. Director (VS)
West Zone
03-10-19

T.O



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



एक नमस्कार ही शान्ति

No. DD(VS)/WZ/SDMC/2019/D-1398

Dated:- 03/10/19

To,

SH. SHYAM LAL
C-557 & 558, MADIPUR
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

12/2/19
SHIR

Dy. Director (VS)
West Zone
03.10.19

P
r.c.



156 01

SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

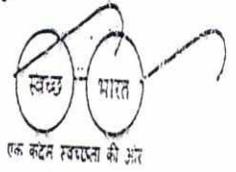
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D-139/19

Dated:- 03/10/19

To,

SH. VIKAS.
C-378, MADIPUR
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

Dy. Director (VS)
West Zone
03.10.19

9/10/2019



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

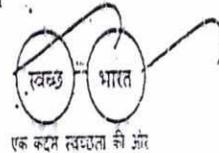
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D-1400

Dated:- 03/10/19

To,

SH. RAJU
C-512, MADIPUR
NEW DELHI

.NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

2153

01-10-19


Dy. Director (VS)
West Zone
03.10.19

T.C



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

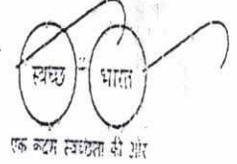
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D-16401

Dated:- 03/10/19

To,

SH. MOHAN LAL
C-525, MADIPUR.
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

Sanjiv

09/10/2019

[Signature]
Dy. Director (VS)

West Zone

03.10.19

[Signature]
T.c



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

Near Shivaji College, Shivaji Palace,

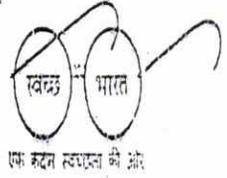
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com

159



No. DD(VS)/WZ/SDMC/2019/D- 1402

Dated:- 03/10/19

To,

SH. NAND KISHORE
C-417 & 418, MADIPUR
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

[Handwritten signature]

[Handwritten signature]
Dy. Director (VS)
West Zone
03.10.19

[Handwritten signature]
T.C



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

Near Shivaji College, Shivaji Palace,

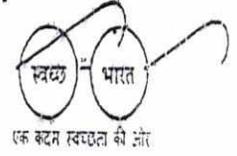
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com

160 713



No. DD(VS)/WZ/SDMC/2019/D-1403

Dated:- 03/10/19

To,

SH. LALA RAM
C-21, NALA MADIPUR (JHUGGI)
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

Sahib Singh Verma

[Signature]

Dy. Director-(VS)

West Zone

03.10.19

[Handwritten mark]



161 44

SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

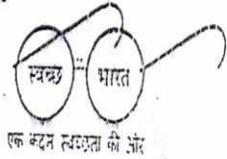
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D-1404

Dated:- 03/10/19

To:

SH. DALIP
C-134, NALA MADIPUR (JHUGGI)
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

दीर्घा

Dy. Director (VS)

West Zone

03.10.19

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T.O



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

Near Shivaji College, Shivaji Palace,

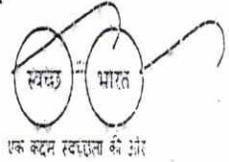
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com

16275



No. DD(VS)/WZ/SDMC/2019/D-1405

Dated:- 03/10/19

To,

SH. RAJ KUMAR
PIG SHED NO. 78 & 79, C-BLOCK
RAGHUBIR NAGAR
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

21/10/19

Dy. Director (VS)

West Zone

03.10.19

T.C



SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

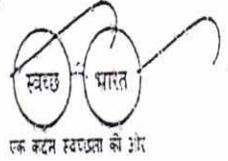
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi.

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



163

No. DD(VS)/WZ/SDMC/2019/D-1406

Dated:- 03/10/19

To,

SH. VINOD KUMAR
PIG SHED NO. 74, 75, 76 & 77
RAGHUBIR NAGAR
NEW DELHI

NOTICE

It has come to the notice that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. Further, you have also not made any arrangement for collection and proper disposal of the blood of slaughtered pigs.

You are hereby served upon this notice to maintain hygienic and sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood to prevent its flow into the drains. If upon inspection, it is found that unhygienic and insanitary conditions are still prevailing at your above premises and you have not made any arrangement for collection and proper disposal of the blood, the action shall be taken against you as per the DMC Act 1957 including sealing of your premises.

Dy. Director (VS)

West Zone

03.10.19

7.10.19
2

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SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

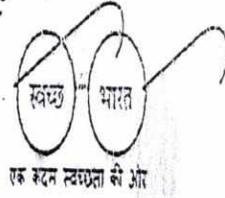
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



77

164
Annexure R/31

No. DD(VS)/WZ/SDMC/2019/D- 1460

Dated: - 11-10-19

To,

SH. PARVEEN KUMAR
C-561, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1396 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

11/10/19


Dy. Director (VS)
West Zone
11.10.19


T. C.



165 70

SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

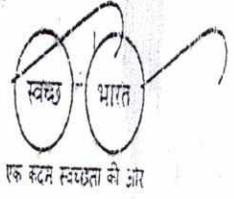
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1454

Dated:- 11-10-19

To,

SH. RAJ KUMAR
PIG SHED NO. 78 & 79, C-BLOCK
RAGHUBIR NAGAR
NEW DELHI

NOTICE

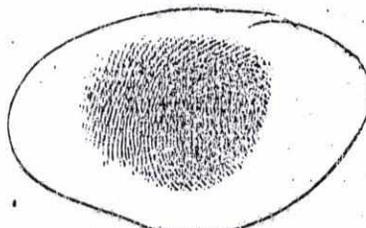
A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1405 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

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Dy. Director(VS)

West Zone

11.10.19



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SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

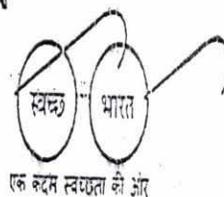
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1455

Dated:- 11-10-19

To,

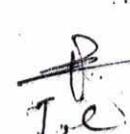
SH. NAND KISHORE
C-417 & 418, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1402 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.


Dy. Director(VS)
West Zone
11.10.19





167 30

SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

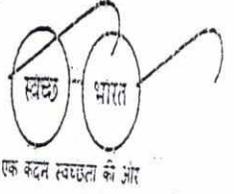
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1457

Dated:- 11/10/19

To,

SH. VIKAS
C-378, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1399 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

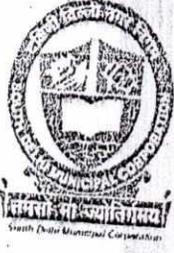
11/10/19


Dy. Director(VS)

West Zone

11.10.19

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SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

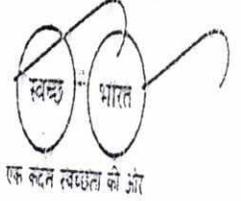
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D-1458

Dated:- 11/10/19

To,

SH. SHYAM LAL
C-557 & 558, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1398 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.


Dy. Director(VS)

West Zone

11.10.19


T.C



169

SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

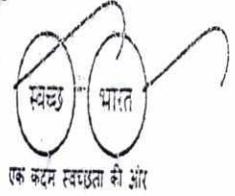
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1453

Dated: -11/10/19

To,

SH. VINOD KUMAR
PIG SHED NO. 74, 75, 76 & 77
RAGHUBIR NAGAR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1406 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.


Dy. Director (VS)
West Zone
11.10.19

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T.C



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SOUTH DELHI MUNICIPAL CORPORATION

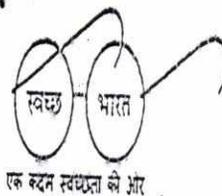
Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,
Near Shivaji College, Shivaji Palace,
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No: DD(VS)/WZ/SDMC/2019/D- 146

Dated:- 11-10-19

To,

SH. SONU
PIG SHED NO. 53 & 54, C-BLOCK
RAGHUBIR NAGAR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1395 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

शोनु

Dy. Director (VS)
West Zone
11.10.19

F.C.



171 84-

SOUTH DELHI MUNICIPAL CORPORATION

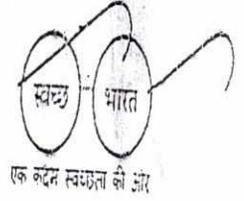
Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,
Near Shivaji College, Shivaji Palace,
Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1459

Dated:- 11/10/19

To,

SH. ASHOK KUMAR
PIG SHED NO. 1, C-BLOCK,
NALA MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1397 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs..

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

Dy. Director(VS)

West Zone

11.10.19

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172 85

SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

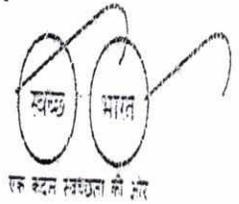
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D-1463

Dated:- 11.10.19

To,

Shri VITAY KUMAR
S/O SH. SHYAM LAL
C-378 MADIPUR JJ COLONY
DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1387 dated 03/10/19 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

विजय कुमार

Dy. Director (VS)
West Zone

T.C



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SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

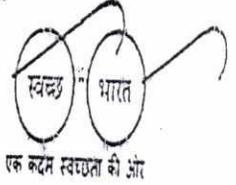
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D-1462

Dated:- 11-10-19

To,

SH. RAJU
C-512, MADIPUR
NEW DELHI

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1400 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

2/10/19

Dy. Director(VS)

West Zone

11-10-19

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SOUTH DELHI MUNICIPAL CORPORATION

Department of Veterinary Services, West Zone

Dr. Sahib Singh Verma Nigam Bhawan,

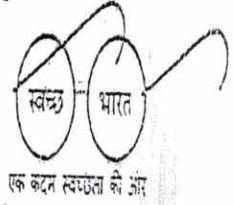
Near Shivaji College, Shivaji Palace,

Raja Garden, New Delhi

Office of Dy. Director (VS), West Zone

Ph. No. 011-25468249

Email- ddvswestzone@gmail.com



No. DD(VS)/WZ/SDMC/2019/D- 1456

Dated:- 11/10/19

To,

SH: MOHAN LAL
C-525, MADIPUR
NEW DELHI

C-523 *Loor*

NOTICE

A notice was served to you vide no. DD(VS)/WZ/SDMC/2019/D-1401 dated 03.10.2019 that you are slaughtering the pigs at your above premises thereby causing insanitary and unhygienic conditions in and around the premises. It was also mentioned in the above letter that you have not made any arrangement for collection and proper disposal of the blood of slaughtered pigs. It was requested in above letter to maintain hygienic & sanitary conditions at the above premises and also make necessary arrangements for collection and proper disposal of blood during slaughtering of pigs.

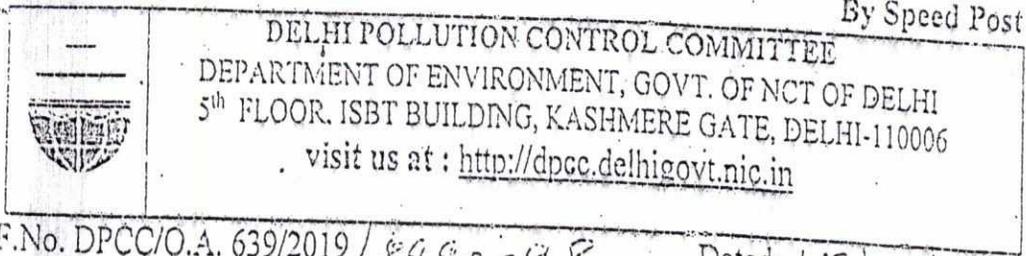
During inspection of your premises on 10.10.2019, it was noticed that all the blood has not being collected during the slaughtering of pigs. Therefore, this notice is hereby served to you to show cause why your above premises be not sealed within 3 days for not making proper arrangement for the collection & disposal of blood and maintaining unhygienic conditions.

19/10/2019

Loor
Dy. Director(VS)
West Zone

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Annexure/32



F.No. DPCC/O.A. 639/2019 / 8990-98 Dated: 15/10/19

Sub:- Minutes of the Meeting convened by Member Secretary, DPCC on 14.10.2019 at 12:30 PM in the Conference Room at 6th Level, C- Wing, Delhi Secretariat to discuss compliance of Hon'ble NGT order dated 08.08.2019 in the O.A. No. 639/2019 in the case of Pramod Bahadur v/s NDMC & Others regarding illegal pig slaughtering.

Sir/Madam

Please find enclosed herewith minutes of the meeting as above for necessary action at your end please. You are requested to send action taken report on illegal slaughtering of pigs every week and it is ensured that no illegal pig slaughtering takes place in the area under your jurisdiction.

Yours sincerely


Dr. Chandra Prakash
SEE, CMC-II

Enclosure: As above

- To,
1. Commissioner, South Delhi Municipal Corporation, 9th Floor, Civic Centre, Dr. S.P.M. Minto Road, New Delhi-100002.
 2. Commissioner, North Delhi Municipal Corporation, 4th Floor, Civic Centre, Dr. S.P.M. Minto Road, New Delhi-100002.
 3. Commissioner, East Delhi Municipal Corporation, 419, FIE, Patparganj Indl. Area, Delhi-110092
 4. Secretary, New Delhi Municipal Council, Palika Bhawan, Palika Kendra, New Delhi-110001
 5. Director (Veterinary Services) South Delhi Municipal Corporation: Dr. S.P.M. Minto Road, New Delhi-100002
 6. Director (Veterinary Services) North Delhi Municipal Corporation, 4th Floor, Civic Centre, Dr. S.P.M. Minto Road, New Delhi-100002.
 7. Director (Veterinary Services) East Delhi Municipal Corporation, 419, FIE, Patparganj Indl. Area, Delhi-110092.

Copy to:

1. PS to Chairman, DPCC for kind information of Chairman please.
2. PA to MS, DPCC.


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Minutes of the Meeting convened by Member Secretary, DPCC on 14.10.2019 at 12:30 PM in the Conference Room at 6th Level, C- Wing, Delhi Secretariat to discuss compliance of Hon'ble NGT order dated 08.08.2019 in the O.A. No. 639/2019 in the case of Pramod Bahadur v/s NDMC & Others regarding illegal pig slaughtering.

List of the participants is enclosed as Annexure 'A'

The participants were informed that a joint factual and action taken report from the Delhi Pollution Control Committee (DPCC), New Delhi Municipal Council (NDMC), South Delhi Municipal Corporation (SDMC), East Delhi Municipal Corporation (EDMC) and North Delhi Municipal Corporation (North DMC) is to be filed within one month by e-mail at judicial-ngt@gov.in in compliance to the order of Hon'ble NGT dated 08.08.2019 in OA No. 639/2019. It was informed by all the civic agencies that applicant has not furnished complete set of papers to all the respondents as directed by the Hon'ble NGT vide its order dated 08.08.2019.

2. Dr. Sanjeev Gupta, Deputy Director, representative from North Delhi Municipal Corporation, apprised the Committee that a land of 10 acres was allotted by DDA in the year 2012 to develop pig slaughtering house at Rani Khera. The process of inviting Expression of Interest (EoI) is under process.
3. Member Secretary, DPCC desired to know the present status of illegal slaughtering in various civic zones. The following information was provided by various MCDs:
 - o North DMC- It was informed by the representative of North MCD that about 45 persons are engaged in the activity of pig slaughtering in its area of jurisdiction. A list of such persons is enclosed as Annexure I.
 - o East DMC- Dr. Om Prakash Rana, Director, (VS), and EDMC informed that there are 13 sheds in its area which are being used for rearing of the pigs. He also informed that EDMC has issued notices to them under DMC Act, 1957 that sheds should not be used for slaughtering. Copy of the information provided by EDMC is enclosed as Annexure II.


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- o South DMC- Representative of South DMC informed that there are about 12 establishments engaged in pig slaughtering in their area. However, two establishments were sealed for unhygienic slaughtering by SDMC.
- o New Delhi Municipal Council - Representative of NDMC informed that there is no illegal slaughtering in the NDMC area.

4. Member Secretary, DPCC advised that till a common pig slaughter house is made operational, no pig slaughtering should be permitted in NCT of Delhi. He also directed DPCC to issue directions to all civic agencies in this regard.

The meeting ended with thanks to the Chair.

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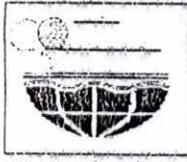
Annexure - 'A'

Attendance Sheet of Meeting in the O.A. No. 434/2015 titled as "Pramod Bahadur Vs North Delhi Municipal Corporation & Ors. on 14.10.2019 at 12:30 P.M. in the Conference Room of Environment Department at 6th Floor, C-Wing, Delhi Secretariat, New Delhi- 110002.

S. No.	Name	Designation & Organisation	Contact No.	Email ID	Signature
1.	Dr. Arun Mishra	MS, DPCC	In Chair		
2.	Dr. Ravindra Sharma	DT Sec. ND	9910518990		
3.	LATTIAN LAI	SO (N.L) NDMC	996830347	-	
4.	Dr. Dinkar Kumar	Dir (V.S) EDMC	9717787471		
5.	P. S. Jaiswal	SGE, DPCC	9717593517		
6.	V. K. Jain	EE DPCC	9717593532		
7.	Dr. Ravindra Sharma	Dir (V.S) DPCC	9717787461		
8.	Dr. Sangram Gupta	DDWS/NDMC	9717787495		
9.	Dr. C. Prakash	DPCC	9717593502		
10.	Dr. BMC Reddy	DPCC			

Annexure R/333
By Speed Post

179



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
visit us at : <http://dpcc.delhigovt.nic.in>

Office of Dir (VS)
Civic Centre, SDMC
By No. P-3183
Date: 22/10/19

F.No. DPCC/O.A. 639/2019 359

Dated: 15/10/2019

To,

The Commissioner,
South Delhi Municipal Corporation,
9th Floor, Civic Centre,
Dr. S.P.M. Minto Road,
New Delhi-110002.

दक्षिणी दिल्ली नगर निगम
South Delhi Municipal Corporation
(Commissioner Dak. Section)
21 OCT 2019
840/P
2nd Floor, Civic Centre,
New Delhi-110002

Office of the Addl. Commissioner
Dy. No. 840/P
Date: 22/10/19
SDMC, CIVIC CENTRE

Sub: Direction u/s 5 of Environment Protection Act read along with Solid Waste Management Rules 2016, Water Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

ddl. Cus
ddl. VS
ddl. Dir
22/10/19

And whereas, the Central Government has notified the Solid Waste Management Rules 2016 (here after referred as SWM Rules, 2016) notified under Environment (Protection) Act, 1986 for proper management and handling of Solid Wastes.

And whereas, Hon'ble National Green Tribunal is monitoring the issue of pig slaughtering in National Capital Territory of Delhi in OA No. 639/2019 titled "Pramod Bahadur Vs North Delhi Municipal Corporation and others"

And whereas, in compliance of the orders of Hon'ble NGT, the issue has been examined and it was observed that the Municipal Corporations have not established scientific pig slaughtering facilities yet.

And whereas, unscientific pig slaughtering results in generation of trade effluent which causes in water pollution without required treatment. Discharge of trade effluent without proper treatment facility causes environmental damage and in violation of the Environmental Laws.

And whereas, 4 locations were identified during the joint inspection where illegal pig slaughtering were observed. List of these locations is enclosed.

Contd. -2

PC

Now therefore, you are hereby directed to immediately close down these 4 illegal pig slaughtering facilities with immediate effect pertaining to area under your jurisdiction and submit Action Taken Report to DPCC in this regard within 7 days from the date of issuance of this direction.

This is being issued as per the approval of the Competent Authority of Delhi Pollution Control Committee.

Annex: as above


Sanjay Vatts
Env. Engineer


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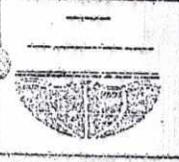
List of Pig Slaughtering Units

S.No.	Name	Address
1	Ashok	C- Block, Nala, Madipur, New Delhi
2	Mohan Lal	C-523, Madipur, New Delhi
3	Vikas	C-378, Madipur, New Delhi
4	Praveen	C-561, Madipur, New Delhi

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Annexure R/34

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 5 TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06 visit us at : http://dpcc.delhigovt.nic.in	95
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P.No. DPCC/O.A. 639/2019 / 9016-18

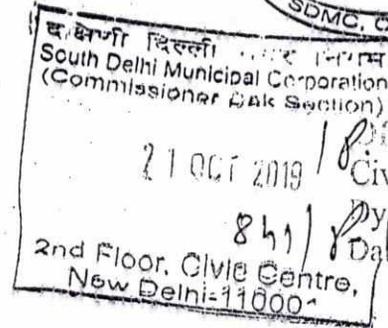
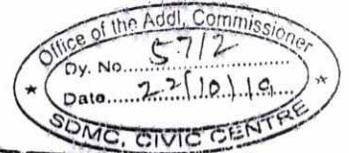
Dated: 16/10/19 182

To,

1. The Commissioner,
North Delhi Municipal Corporation,
4th Floor, Civic Centre,
Dr. S.P.M. Minto Road,
New Delhi-110002.

2. The Commissioner,
South Delhi Municipal Corporation,
9th Floor, Civic Centre,
Dr. S.P.M. Minto Road,
New Delhi-110002.

3. The Commissioner,
East Delhi Municipal Corporation,
419, FIE, Patparganj Indl. Area,
Delhi-110092.



Office of Dir (VS)
Civic Centre, SDMC
Dy. No. P-3182
Date: 22.10.19

Direction u/s 5 of Environment Protection Act read along with Solid Waste Management Rules 2016, Water Act, 1974 as amended to date.

Whereas, Central Pollution Control Board is the State Board for all the union Territories to exercise powers and performs functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, as amended to date.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide notification Dated 15.03.1991.

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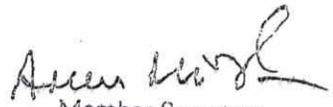
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And whereas, in compliance of the orders of Hon'ble NGT, the issue has been examined and it was observed that the Municipal Corporations have not established scientific pig slaughtering facilities yet.

And whereas, unscientific pig slaughtering results in generation of trade effluent which causes in water pollution without required treatment. Discharge of trade effluent without proper treatment facility causes environmental damage and in violation of the Environmental Laws.

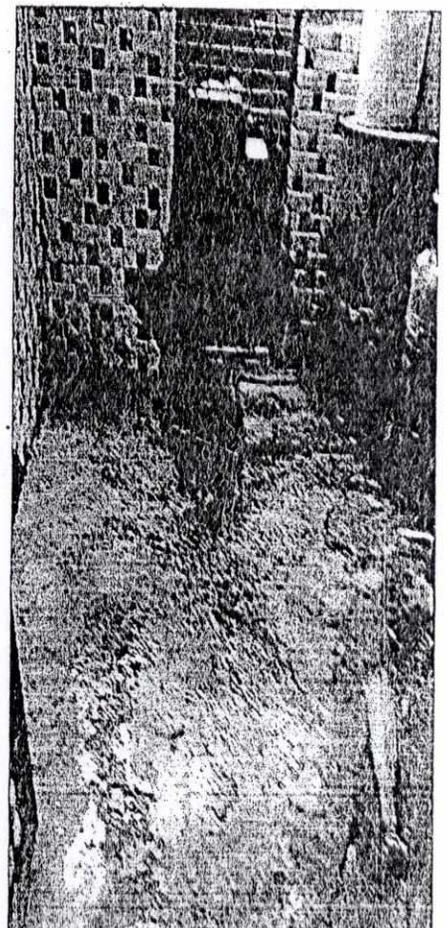
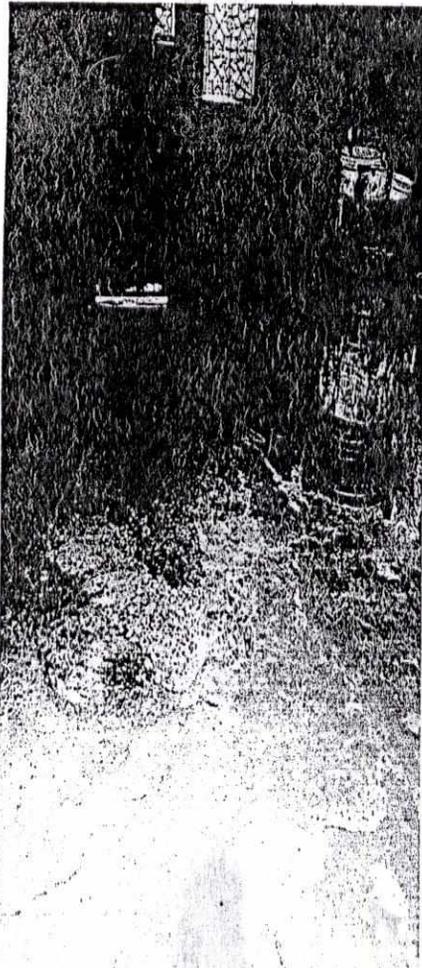
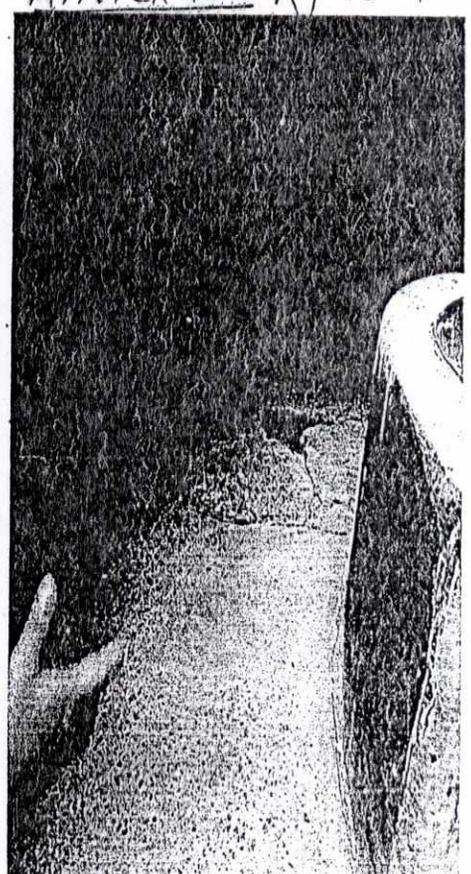
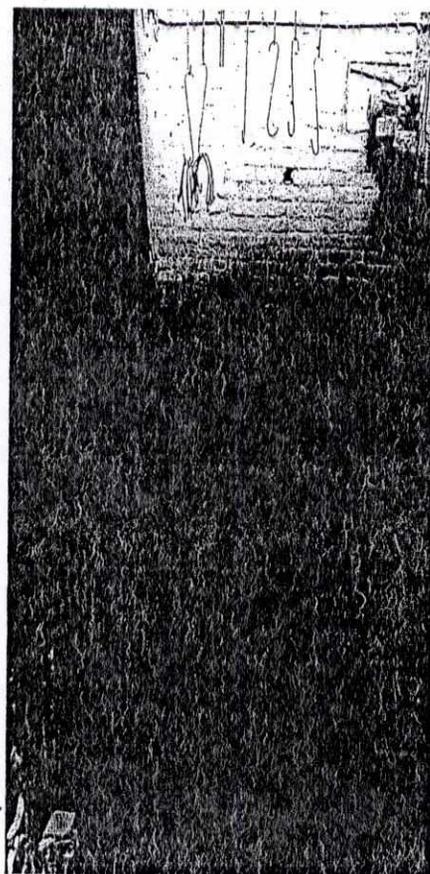
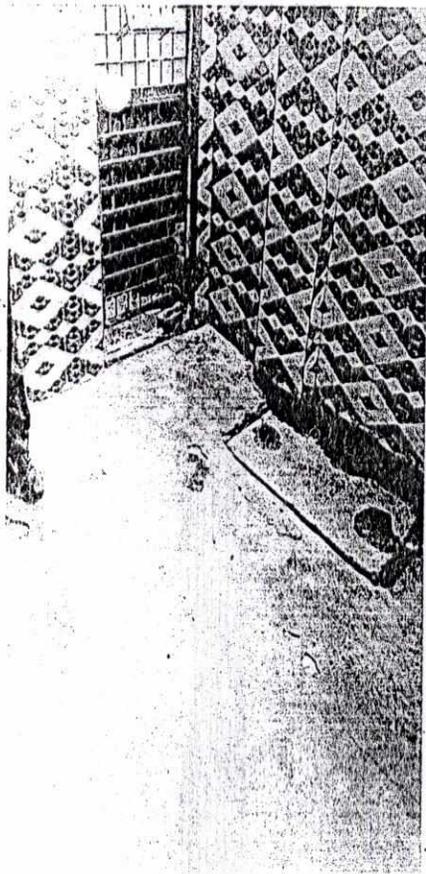
Now therefore, directions are hereby issued to Municipal Corporations to stop illegal pig slaughtering and ensure a regular vigil so that no illegal pig slaughtering takes place in their area of jurisdiction and submit Action Taken Report to DPCC in this regard within 15 days from the date of issuance of this direction.

This is being issues as per the approval of the Competent Authority of Delhi Pollution Control Committee.

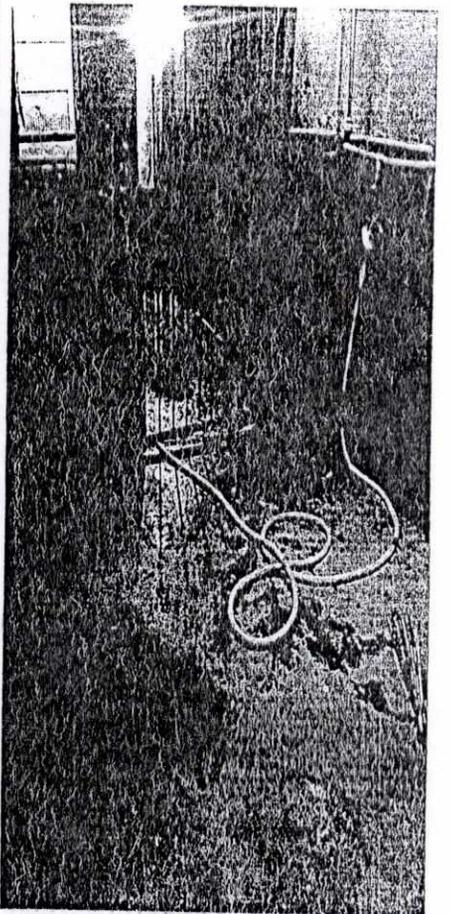
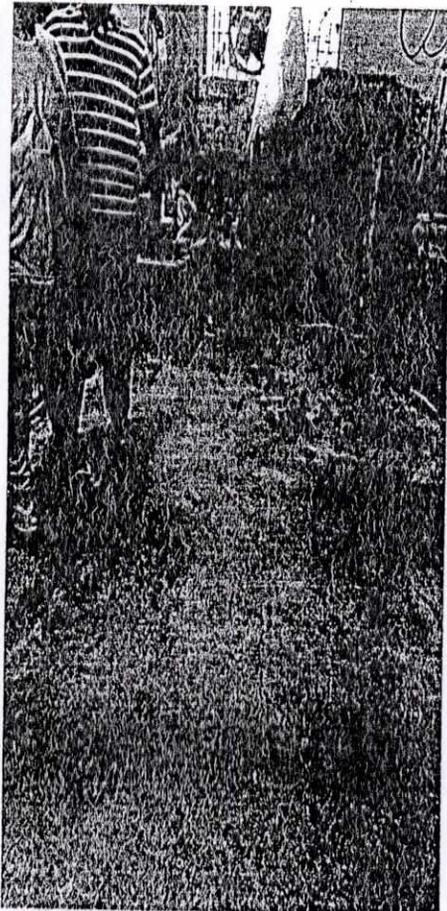
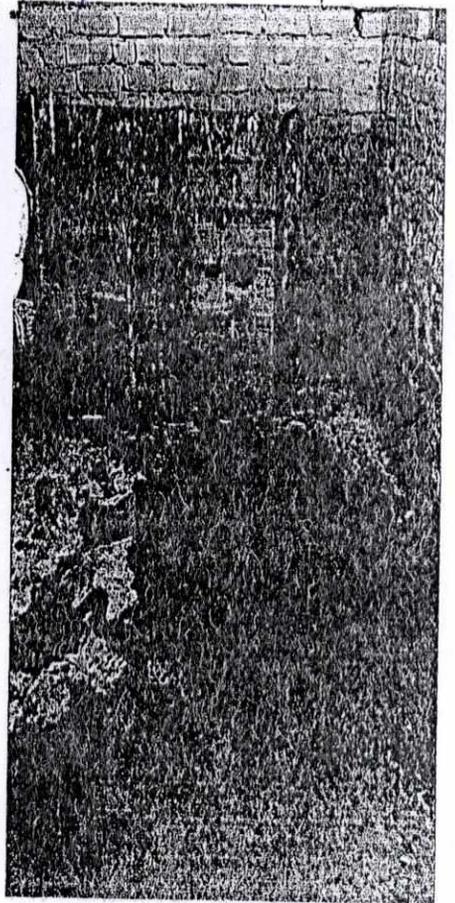
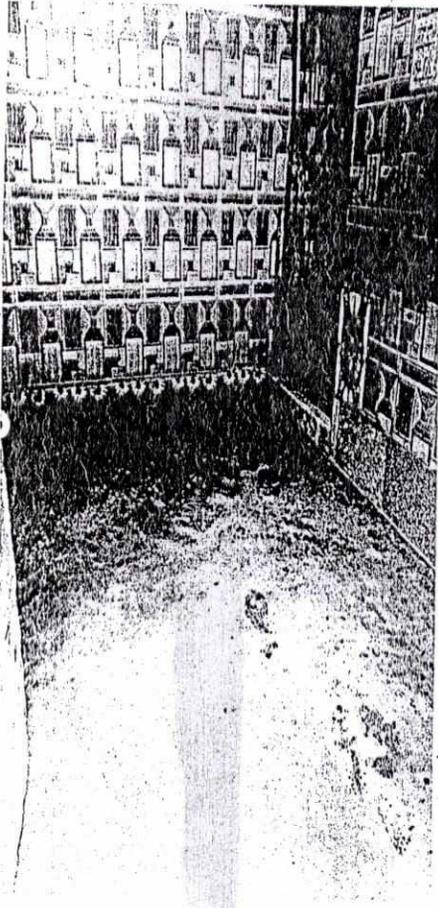

Member Secretary
Delhi Pollution Control Committee

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Annex 482 R/35 96



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 11323/2019

ASHOK KUMAR & ORS Petitioner
Through Mr.Subrat Birla, Adv.

versus

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
THROUGH THE CHIEF SECRETARY & ORS..... Respondent

Through Mr.Divya Prakash Pandey, Standing
Counsel for R-2 & R-3/SDMC and Ms.Puja Kalra,
Standing Counsel with Mr.Virendra Singh, Adv.
for SDMC

Ms.Monika Arora and Mr.Kushal Kr., Adv. for
Mr.Harsh Ahuja, Adv. for R-4/North DMC
Mr.Tushar Sannu, ASC, EDMC with Mr.Ayush
Dixit and ms.Ankita Bhadouriya, Adv. for
EDMC/R-5

Mr.Anil Grover, Standing Counsel for New Delhi
Municipal Council alongwith Mr.Vishal Vij, Adv.
for R-6/New DMC

Ms.Mrinalini Sen, Standing counsel for DDA with
Ms.Nihaarika Jauhari, Adv. for DDA/R-8
Mr.Sanjeev Ralli, Adv. for DPCC/R-9

CORAM:

HON'BLE MR. JUSTICE JAYANT NATH

ORDER

% **05.11.2019**

1. I have heard learned counsel appearing for SDMC and North DMC and also learned counsel appearing for DPCC.
2. It transpires that a slaughter house is proposed to come up at Rani Khera which is under the jurisdiction of North DMC. However, learned counsel for the petitioner states that this proposal is pending since long time and no progress in completion of the said slaughter house has taken place.

3. Let the North DMC file a short affidavit giving the progress for completion of the slaughter house within one week from today.
4. It was also put to learned counsel for the parties that in the interregnum till the slaughter house becomes functional it will be appropriate that some facility is granted to the petitioner to dispose of the waste. One suggestion noted was that the waste can be disposed of in the slaughter house at Ghazipur which is run by EDMC. Learned counsel for EDMC will file an affidavit regarding the above suggestion within one week from today.
5. A perusal of the impugned notice dated 3.10.2019 shows that the main allegation is that there is no proper arrangement for collection and proper disposal of blood by the petitioners.
6. Learned counsel for the petitioner states that they will ensure that the blood in question is not discharged in public drains or in the sewage or otherwise. He also states that no part of the body is discharged in any manner as all the parts of the body except hair are saleable. On the petitioner's filing an affidavit that they will not discharge the blood in question in the public drains/sewage system or on public land the impugned notices dated 3.10.2019 and 11.10.2019 shall remain stayed till the next date of hearing.
7. Needless to add that in case there is violation of the undertaking the respondents will be free to take action in accordance with law.
8. List on 4.12.2019.

JAYANT NATH, J

NOVEMBER 05, 2019

n

Inspection report in compliance of Hon'ble High Court order dated 05.11.2019 passed in CWP No.11323/2019 titled as Ashok Kumar & Others V/s GNCTD & other.

In compliance of order passed by Hon'ble High Court, an inspection was conducted by the officials of Department of Veterinary Services, West Zone on 16.11.2019. The following is the report prepared after inspecting the premises:

Sl. no.	Name & address of the persons	Status during inspection
01	SH. ASHOK KUMAR PIG SHED NO. 1, C-BLOCK, NALA MADIPUR, DELHI	No slaughtering of pigs was found during inspection.
02	SH. PARVEEN KUMAR C-561, MADIPUR, DELHI	Premises was locked at the time of inspection.
03	SH. SHYAM LAL C-557 & 558, MADIPUR, DELHI	The slaughtering of pigs was found during inspection and the blood & organs of slaughtered pigs were kept in separate vessels/bucket/pot etc.
04	SH. VIKAS C-378, MADIPUR, DELHI	The slaughtering of pigs was found during inspection and the blood & organs of slaughtered pig was kept in separate vessels/bucket/pot etc.
05	SH. RAJU C-512, MADIPUR, DELHI	No slaughtering of pigs was found during inspection.
06	SH. MOHAN LAL C-523, MADIPUR, DELHI	No slaughtering of pigs was found during inspection.
07	SH. NAND KISHORE C-417 & 418, MADIPUR, DELHI	No slaughtering of pigs was found during inspection.
08	SH. RAJ KUMAR PIG SHED NO. 78 & 79, C-BLOCK, RAGHUBIR NAGAR, DELHI	No slaughtering of pigs was found during inspection.
09	SH. VINOD KUMAR PIG SHED NO. 74, 75, 76 & 77, RAGHUBIR NAGAR, NEW DELHI	No slaughtering of pigs was found during inspection.
10	SH. SONU PIG SHED NO. 53 & 54, C-BLOCK, RAGHUBIR NAGAR, DELHI	No slaughtering of pigs was found during inspection.
11	SH. VIJAY C-378, MADIPUR, DELHI	No slaughtering of pigs was found during inspection.

The photographs of the above sites have been taken during inspection and enclosed herewith.


Dy. Director (VS) 16.11.19
West Zone



16.11.2019



16.11.2019



16.11.2019



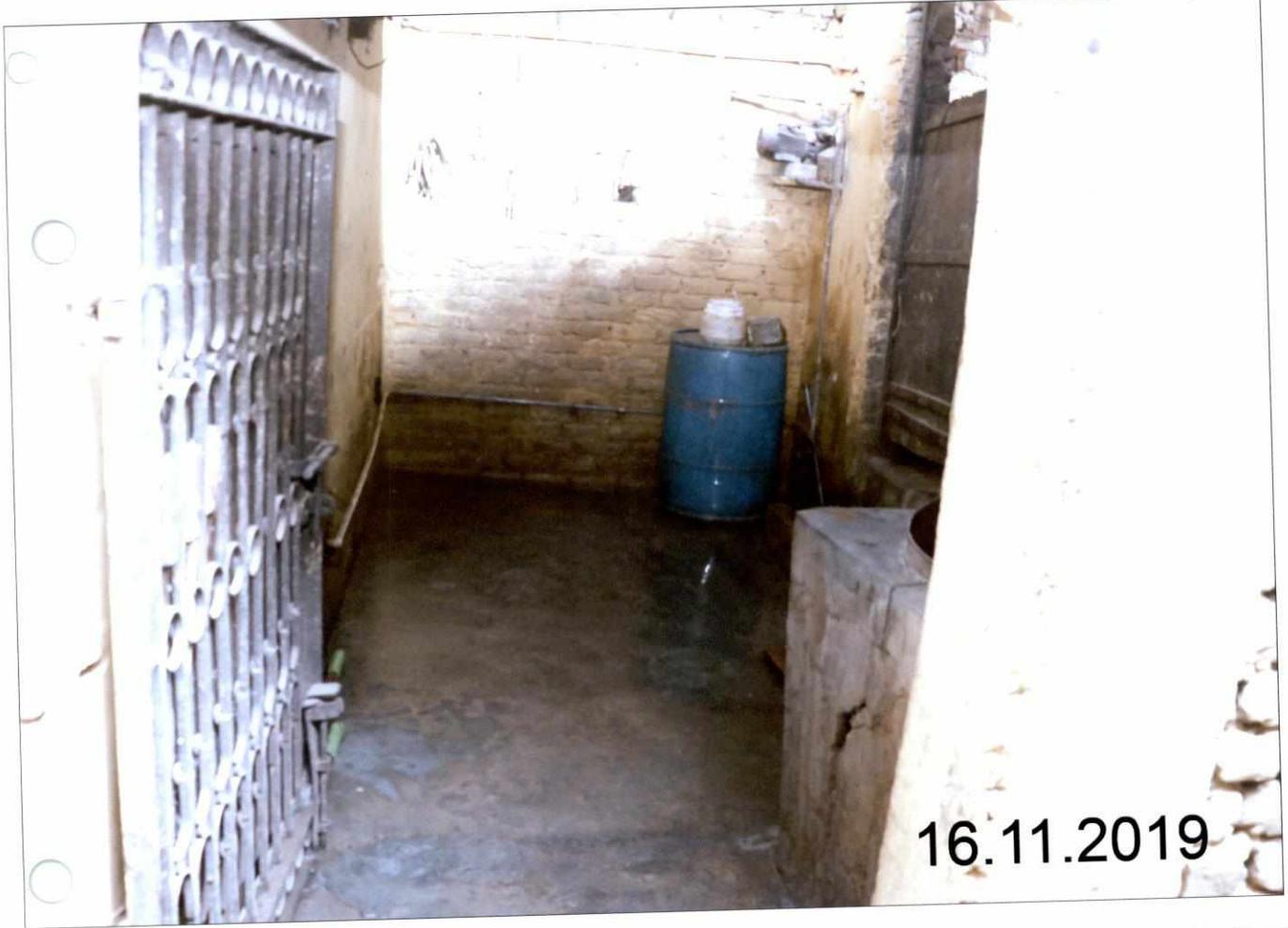
16.11.2019



16.11.2019



16.11.2019



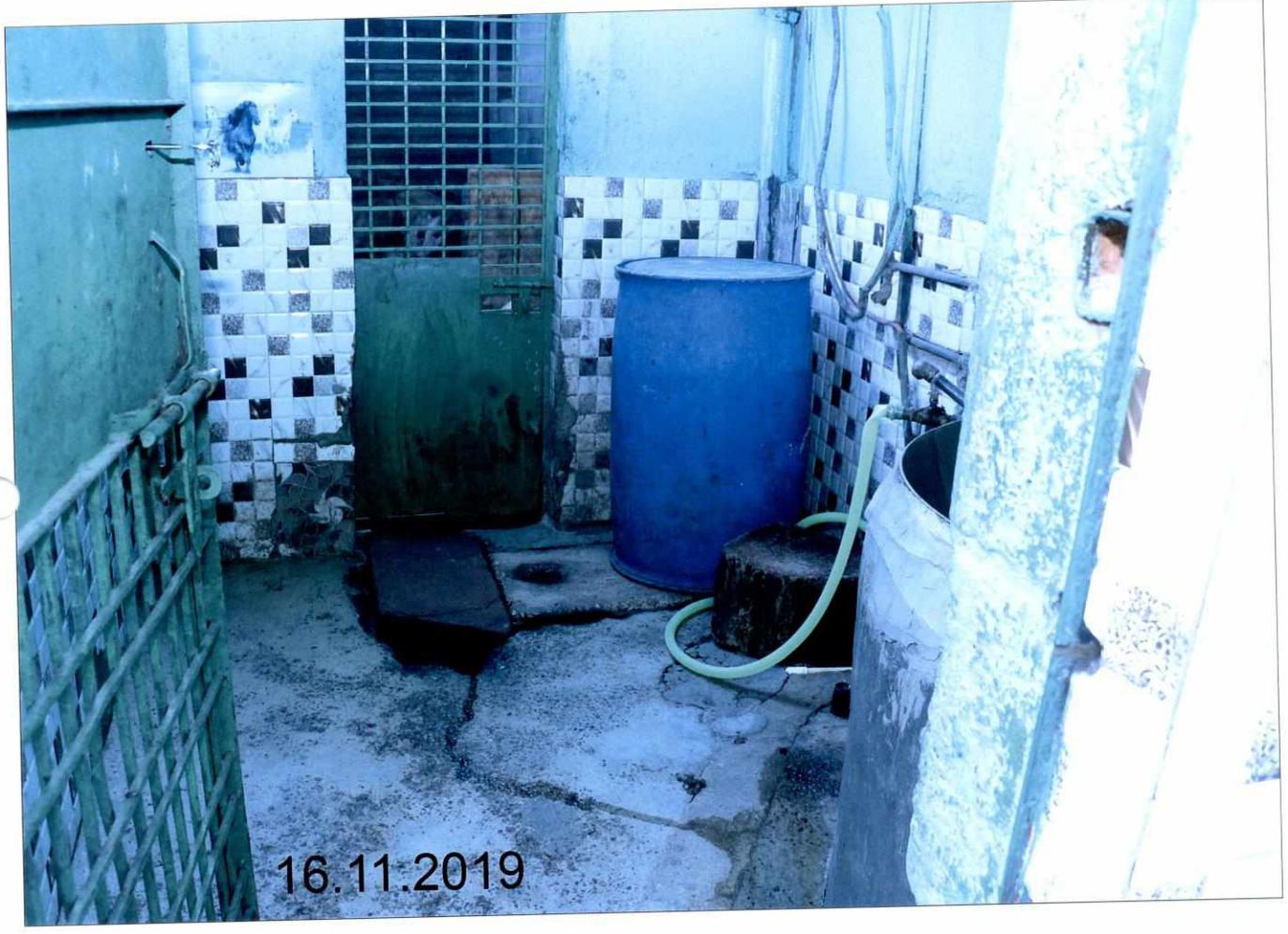
16.11.2019



16.11.2019



16.11.2019



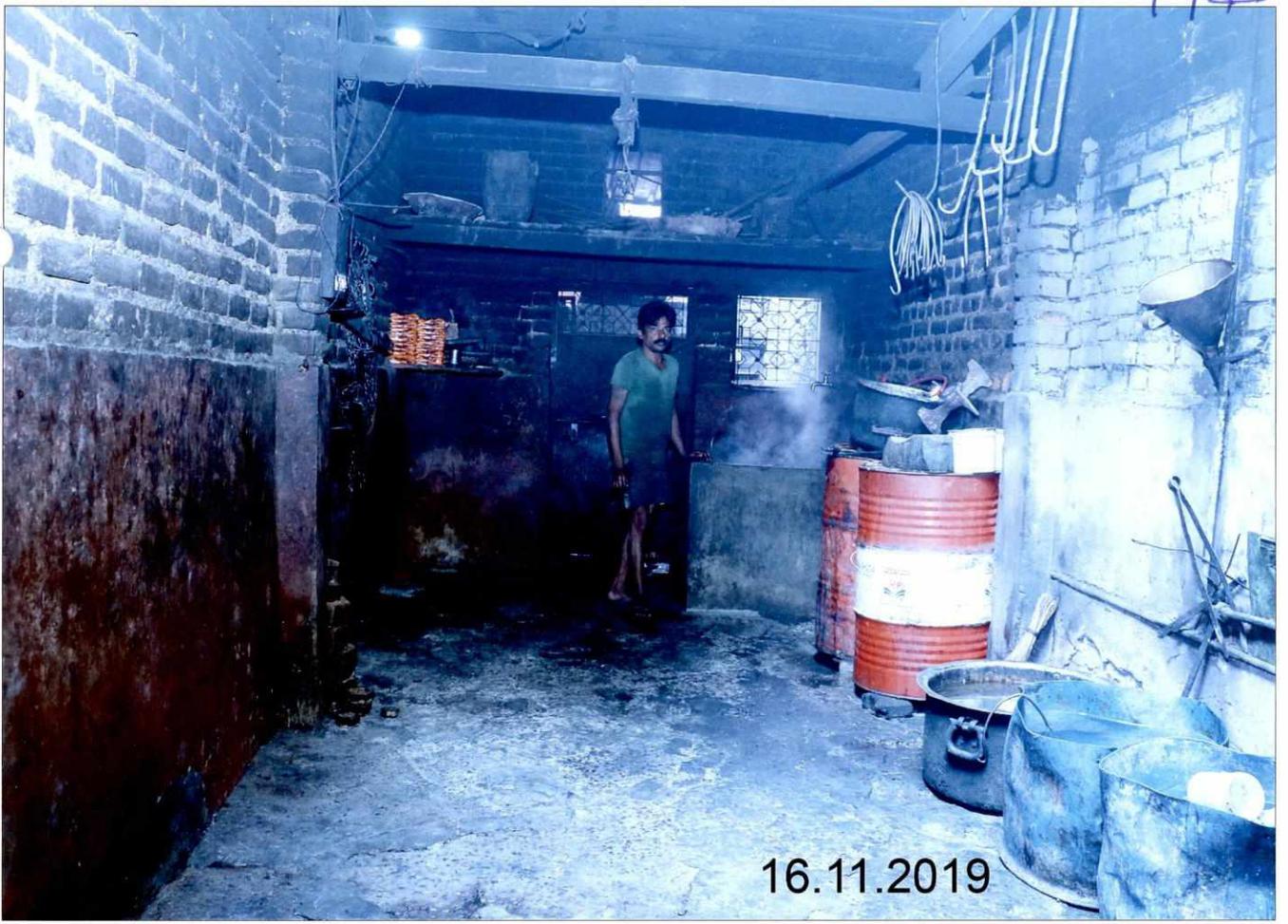
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196





16.11.2019



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6.11.2019



16.11.2019

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T.C

IN THE HIGH COURT OF DELHI AT NEW DELHI

CIVIL WRIT JURISDICTION

CIVIL WRIT PETITION NO. 11323 OF 2019

In the matter of:

Ashok Kumar & Ors.

....Petitioners

Versus

Govt. of NCT & Ors.

Respondents

INDEX

S.No.	Particulars	Pages
1.	Affidavit of undertaking of Petitioner Nos. 1 to 11 in compliance of the order of the High Court.	1-11

Filed by:

Subrat Birla
Advocate
67 Lawyers Chamber,
Supreme Court Compound,
Tilak Marg, New Delhi-110 001,
Ph.: 2338 7522,9810109896.
CC: B-452,
Regd. No.D/769/90

New Delhi
Dated:18.11.2019

CIVIL WRIT JURISDICTION

CIVIL WRIT PETITION NO. 11323 OF 2019

201

Ashok Kumar & Ors.

..Petitioners

Versus

Govt. of NCT & Ors.

..Respondents

AFFIDAVIT

I, Ashok Kumar, Son of Laladas, age about 45 years, House No. 35, Paschim Vihar Extension, New Delhi- 63, do hereby solemnly affirm and state as hereunder:

1 That I am Petitioner No. 1 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.

2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.

3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.

4. That the contents of paragraph 1 to 3 above are true and correct to my knowledge.

[Signature]
Deponent



Verification:

Verified at Delhi on this 11th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

[Signature]
Deponent

RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No.-5(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO IS SEEMED PERFECT TO UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT DELHI ON 11-11-2019. IDENTIFIED
IDENTIFY THE EXECUTIVE / DEPONENT WHO HAS SIGNED IN MY PRESENCE

ATTESTED

RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No. 11-11-2019

IDENTIFIED

Ashok Kumar & Ors.

..Petitioners

202

Versus

Govt. of NCT & Ors.

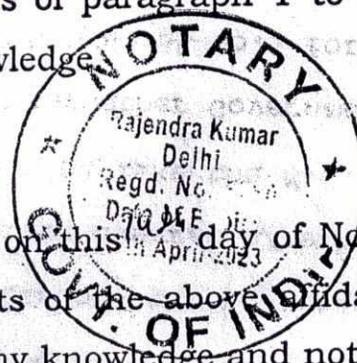
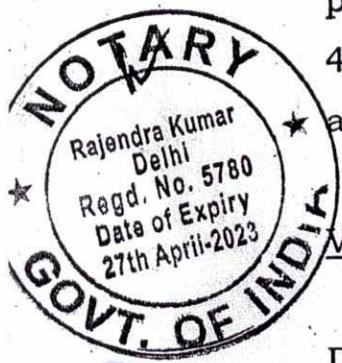
..Respondents

AFFIDAVIT

I, Vinod Kumar, Son of Laladas, age about 50 years, at PIG Shed No.74,75,76 and 77, Raghbir Nagar, New Delhi, do hereby solemnly affirm and state as hereunder:

1. That I am petitioner No.2 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.
2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.
3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.
4. That the contents of paragraph 1 to 3 above are true and correct to my knowledge.

Vinod Kumar
Deponent



Verification:

Verified at Delhi on this 14 day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has

Vinod Kumar
Deponent

RAJENDRA KUMAR, NOTARY, DELHI, REGD. NO. 5780
F No.-5(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

1114172

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO IS SEEMED PERFECT TO UNDERSTAND & AFFIRM AS DEPOSED BEFORE ME AT DELHI ON 14 NOV 2019 IDENTIFIED BY IDENTIFY THE EXECUTIVE/DEPONENT WHO HAS SIGNED IN MY PRESENCE

IDENTIFIED
Noelson

ATTESTED

RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No. 9899446208
14 NOV 2019

Ashok Kumar & Ors.

..Petitioners

Versus

203

Govt. of NCT & Ors.

..Respondents

AFFIDAVIT

I, Raj Kumar, Son of Antu Ram, age about 30 years, at PIG Shed No. 78 & 79, C-Block, Raghbir Nagar, New Delhi, do hereby solemnly affirm and state as hereunder:

1. That I am petitioner No.3 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.

2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.

3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.

That the contents of paragraph 1 to 3 above are true and correct to my knowledge and belief.

21/11/19
Deponent

Verification:

Verified at Delhi on this 14th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

21/11/19

Deponent

RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No. 486
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

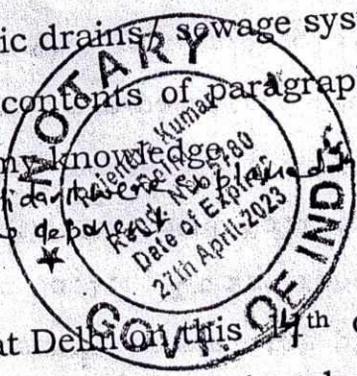
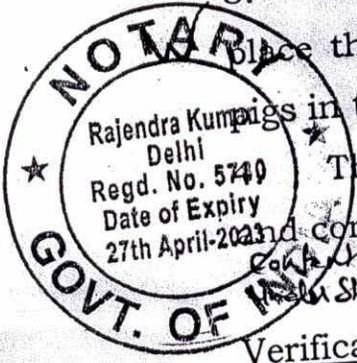
CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO IS SAID PERFECT TO UNDERSTAND & AFFIRMED BEFORE ME AT DELHI ON 14 NOV 2019 IDENTIFIED BY IDENTIFY THE EXECUTIVE DEPARTMENT WHO HAS SIGNED IN MY PRESENCE

ATTESTED
RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No. 9899446209

9899446209

14 NOV 2019

IDENTIFIED
Nabun



IDENTIFIED

Ashok Kumar & Ors.

..Petitioners

Versus

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Govt. of NCT & Ors.

..Respondents

AFFIDAVIT

I, Raju, Son of Sunder Lal, age about 53 years, at C-512, Madipur, New Delhi, do hereby solemnly affirm and state as hereunder:

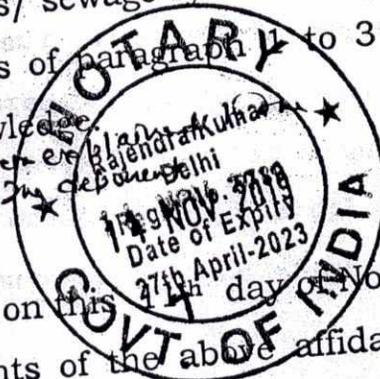
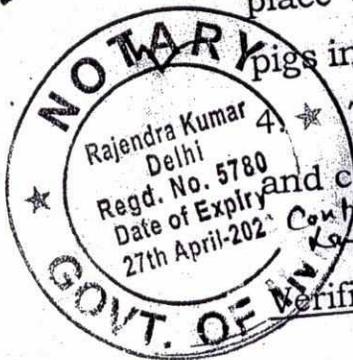
1. That I am petitioner No.4 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.

2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.

3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.

4. That the contents of paragraph 1 to 3 above are true and correct to my knowledge.

IDENTIFIED



Deponent

Verification:

Verified at Delhi on this 14th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No.-8(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

1114700

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO IS SEEMED PERFECT TO UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT DELHI ON 14 NOV 2019 IDENTIFIED BY IDENTIFY THE EXECUTIVE/DEPONENT WHO HAS SIGNED IN MY PRESENCE

IDENTIFIED

ATTESTED

RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No.

9899446209

14 NOV 2019

Deponent

Ashok Kumar & Ors.

..Petitioners

Versus

Govt. of NCT & Ors.

..Respondents

205

AFFIDAVIT

I, Mohan Lal, Son of Mitthan Lal, age about 65 years, at C-523, Madipur, New Delhi, do hereby solemnly affirm and state as hereunder:

1. That I am petitioner No.5 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.

2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.

3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.

4. That the contents of paragraph 1 to 3 above are true and correct to my knowledge.

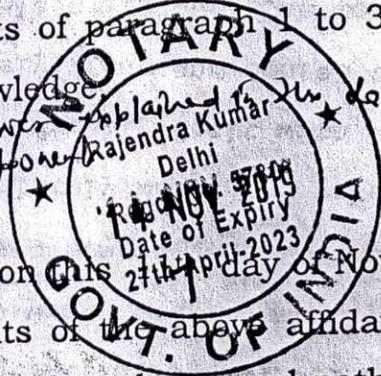
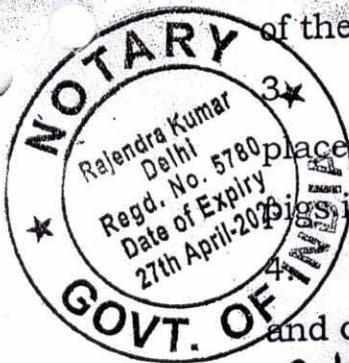
Verification:
Contents of this affidavit explained to the deponent and understood by the deponent.

Verified at Delhi on this 14th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Deponent: L T Mohan Lal

Deponent: L T Mohan Lal

IDENTIFIED



RAJENDRA KUMAR, NOTARY Reg. No. 5780 F No.-5(486) EMPOWERED TO ADMINISTER THE OATH SECTION 139 OF CPC 1908 SECTION 297 OF CRPC 1973 DELHI HIGH COURT RULES 1987 PART-8, CHAPTER XVIII-227 EVIDENCE BY AFFIDAVIT BEFORE NOTARY SUPREME COURT RULES, 2013 ORDER IX-7

1114209

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO IS SEEMED PERFECT TO UNDERSTAND & AFFIRMED & SIGNED BEFORE ME AT DELHI ON 14 NOV 2019 IDENTIFIED BY IDENTIFY THE EXECUTIVE / DEPONENT WHO HAS SIGNED IN MY PRESENCE

IDENTIFIED Meelan

ATTESTED RAJENDRA KUMAR NOTARY, DELHI-R-5780 GOVERNMENT OF INDIA SUPREME COURT OF INDIA COMPOUND, NEW DELHI Register Pg.JSl. No. 989446209 NOV 2019

Ashok Kumar & Ors.

..Petitioners

Versus

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Govt. of NCT & Ors.

..Respondents

AFFIDAVIT

I, Vikas, Son of Shyam Lal, age about 35 years, at C-378, Madipur, New Delhi, do hereby solemnly affirm and state as hereunder:

1. That I am petitioner No.6 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.

2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.

3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.

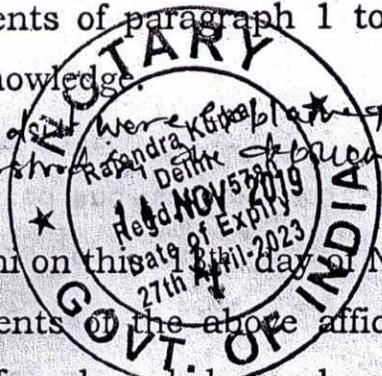
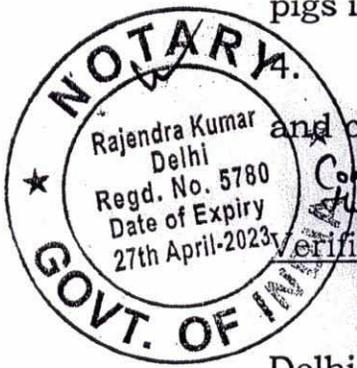
4. That the contents of paragraph 1 to 3 above are true and correct to my knowledge.

Verification: Content of this affidavit were explained to the deponent under the supervision of the Notary.

Verified at Delhi on this 14th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

[Signature]
Deponent

[Signature]
Deponent



RAJENDRA KUMAR, NOTARY, Reg. No. 5780
No.-5(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO SEEMED PERFECT TO UNDERSTAND & ASSURED DEPOSED BEFORE ME AT DELHI ON..... IDENTIFIED BY.....

ATTESTED
RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No.

1114205

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14 NOV 2019

Ashok Kumar & Ors.

..Petitioners

Versus

207

Govt. of NCT & Ors.

..Respondents

AFFIDAVIT

I, Shyam Lal, Son of Ram Prashad, age about 75 years, at C-557 & 558, Madipur, New Delhi, do hereby solemnly affirm and state as hereunder:

1. That I am petitioner No.7 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.
2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.

I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.

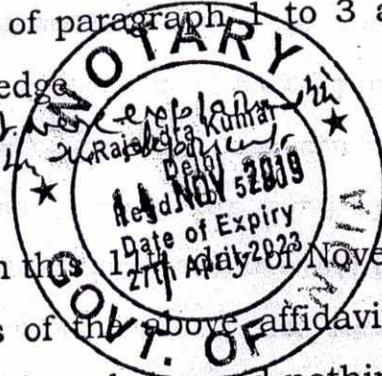
That the contents of paragraph 1 to 3 above are true and correct to my knowledge and contents of this affidavit are the discharge understood by me.

Verification:

Verified at Delhi on this 14th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

[Signature]
Deponent

[Signature]
Deponent



RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F.N. (486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO IS KNOWN PERFECTLY TO UNDERSTAND & AFFIDAVIT DEPOSED BEFORE ME AT DELHI ON 14 NOV 2019 IDENTIFIED BY

IDENTIFY THE EXECUTIVE/DEPONENT WHO HAS SIGNED IN MY PRESENCE

ATTESTED
RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No. 14 NOV 2019

11142/13

IDENTIFIED
[Signature]

Ashok Kumar & Ors.

..Petitioners

Versus

208

Govt. of NCT & Ors.

..Respondents

AFFIDAVIT

I, Nand Kishore, Son of Dayanand, age about 75 years, at C-417 & 418, Madipur, New Delhi, do hereby solemnly affirm and state as hereunder:

1. That I am petitioner No.8 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.

2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.

3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.

4. That the contents of paragraph 1 to 3 above are true and correct to my knowledge.

Contents of this affidavit have explained in the court file under Regd. No. 5780, Delhi. Deponent

Verification:

Verified at Delhi on this 14th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No.-5(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1987
PART-8, CHAPTER XXIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

11/14/2019

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO IS SEEMED PERFECT TO UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT DELHI ON 14.11.2019 IDENTIFIED BY IDENTIFY THE EXECUTIVE/DEPONENT WHO HAS SIGNED IN MY PRESENCE

IDENTIFIED
Nand Kishore

ATTESTED

RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No. 14/11/2019

Deponent

9/09/2019
Deponent
9/09/2019



Ashok Kumar & Ors.

..Petitioners

Versus

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Govt. of NCT & Ors.

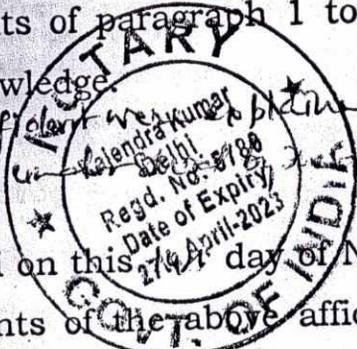
..Respondents

AFFIDAVIT

I, Sonu, Son of Nanaa Ram, age about 35 years, at PIG Shed No.53 and 54, C- Block, Raghbir Nagar, New Delhi, do hereby solemnly affirm and state as hereunder:

1. That I am petitioner No.9 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.
2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.
3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.
4. That the contents of paragraph 1 to 3 above are true

FILED
21/11/19



and correct to my knowledge. Contents of this affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Deponent

Verified at Delhi on this 27th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Deponent

RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No.-5(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

1114362

CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE AND SEEMED PERFECT TO UNDERSTAND & AFFIRMED & DEPOSED BEFORE ME AT DELHI ON 14 NOV 2019 IDENTIFIED BY IDENTIFY THE EXECUTIVE/DEPONENT WHO HAS SIGNED IN MY PRESENCE

IDENTIFIED

ATTESTED

RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No. 9899446209
14 NOV 2019

Ashok Kumar & Ors.

..Petitioners

Versus

210

Govt. of NCT & Ors.

..Respondents

AFFIDAVIT

I, Parveen, Son of Radhya Shyam, age about 35 years, at C-561, Madipur, New Delhi, do hereby solemnly affirm and state as hereunder:

1. That I am petitioner No.10 in the above mentioned matter and am well conversant with the facts and circumstances of the case and hence competent to swear this affidavit.

2. That I am filing the present undertaking in compliance of the order of this Hon'ble Court dated 5.11.2019.

3. I hereby undertake that while slaughtering of pigs at my place there will be no discharge of blood of the slaughtered pigs in the public drains/ sewage system or on public land.

That the contents of paragraph 1 to 3 above are true and correct to my knowledge.

Contents of this affidavit were explained to me in Hindi language understood by me.
 Verification:
 Deponent

Verified at Delhi on 14th day of November, 2019, at Delhi that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

RAJENDRA KUMAR, NOTARY, Reg. No. 5780
F No.-5(486)
EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTARY
SUPREME COURT RULES, 2013
ORDER IX-7

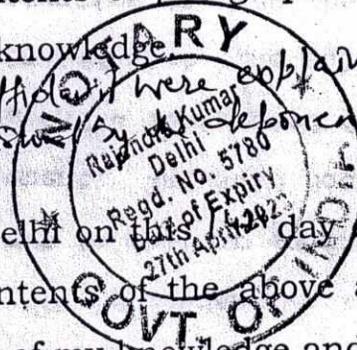
CERTIFIED THAT THE CONTENTS EXPLAINED TO THE DEPONENT EXECUTIVE WHO HAS BEEN EXAMINED PERFECT TO UNDERSTAND & AFFIRMED DEPOSED BEFORE ME AT DELHI ON 14 NOV 2019 IDENTIFIED BY [Signature]
IDENTIFY THE EXECUTIVE / DEPONENT WHO HAS SIGNED IN MY PRESENCE

ATTESTED

RAJENDRA KUMAR
NOTARY, DELHI-R-5780
GOVERNMENT OF INDIA
SUPREME COURT OF INDIA
COMPOUND, NEW DELHI
Register Pg./Sl. No.

9899446209
14 NOV 2019

IDENTIFIED
Nalini



1114362

IDENTIFIED